

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
ORIGINAL JURISDICTION  
O.A. NO. 170 of 2024**

**IN THE MATTER OF:**

News Item Titled Barricade,  
Illegal Sand Mining Pose Threat To  
WGH Riverbank Appearing In  
The Shillong Times Dated- 29.06.2024

... Applicant

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Filed By:

Dated: 28.02.2025



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**IN THE MATTER OF:**

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The Shillong Times Dated- 29.06.2024 ... Applicant

**REPLY ON BEHALF OF RESPONDENT NO. 2**

I, Jagdish Chelani, IAS, the Deputy Commissioner of West Garo Hills District, Tura, Government of Meghalaya having office at the Deputy Commissioner Office, West Garo Hills District, Tura, Meghalaya – 794 001, presently in Shillong, do hereby solemnly affirm and state as under:

1. That I am presently posted as the Deputy Commissioner of West Garo Hills District, Tura, the Respondent No.2 in the captioned case. Being conversant with the facts and records of the present case in my official capacity, I am competent and authorized to swear this affidavit.
2. That this Hon'ble Tribunal has been pleased to take *suo moto* cognizance of the issue of soil erosion of embankment of Rongai river and vide order dated 30.01.2025 directed the deponent herein

*(Signature)*  
Deputy Commissioner,  
West Garo Hills, Tura.

SL / Instrument No 61  
Date 27-02-2025





and the Divisional Forest Officer, West and South Garo Hills to file affidavit indicating action taken on the second report filed by the Meghalaya State Pollution Control Board and the earlier affidavit of the deponent herein.

3. That it is most respectfully submitted that the Government of Meghalaya has constituted District Level Task Force (DLTF) in all the district to prevent, identify and take action on the instances of illegal mining in the district. The task force is headed by the Deputy Commissioner of the district and the concerned Division Forest Officer is the Member-Secretary of the said Task Force. As such the deponent herein is filing the present affidavit on behalf of himself as well as the Divisional Forest Officer, West & South Garo Hills which may kindly be accepted by this Hon'ble Tribunal in compliance with the orders passed on 30.01.2025.

4. That on the very next day of the orders passed by this Hon'ble Tribunal, a team of Forest and Environment Department of the Government of Meghalaya, led by Range Forest Officer, conducted a field inspection on the locations specified in the report submitted by the Meghalaya State Pollution Control Board (MSPCB) on 31.01.2025 and found sand deposits on these locations, however, when enquiries were made from villagers, they did not cooperate

Deputy Commissioner,  
West Garo Hills, Tura.





with the team and refuse to divulge any names of the persons responsible. A copy of the report of the Range Forest Officer, I/C Hollaidanga Range dated 31.01.2025 is annexed herewith and marked as **ANNEXURE R/1**.

5. That the report was put before the District Level Task Force (DLTF) in its meeting dated 07.02.2025, chaired by the Deputy Commissioner and attended by the DFO, Superintendent of Police, West Garo Hills, Tura and other concerned officers for further action to identify the persons responsible and take action against them.
6. That the DLTF decided to constitute a Block Level Task Force with specific directions to deal with the issue of illegal sand mining in the Chibinang area on Rongai Riverbank by identifying the culprits, recommend action against them and spread awareness about nuances of illegal mining activities which will harm the villagers themselves. The Block Level Task Force was directed to submit its report on all the above issues. A copy of the minutes of meeting of District Level Task Force dated 07.02.2025 is annexed herewith and marked as **ANNEXURE R/2**.
7. That the office of the Deputy Commissioner, West Garo Hills constituted the Block Level Task Force vide order dated

  
Deputy Commissioner,  
West Garo Hills, Tura.





11.02.2025 consisting of officers from District administration, Forest Department, Transport Department, MSPCB and Water Resources Department and vide letter of same date issued directions to ensure identification of violators and suitable action against them and submit report in seven days. Copies of the order constituting the Block Level Task Force dated 11.02.2025 along with letter directing the task force to submit action taken report dated 11.02.2025 are annexed herewith and marked as **ANNEXURE R/3** and **ANNEXURE R/4** respectively.

8. That the Block Level Task Force has conducted raids on 14.02.2025 and 17.02.2025 in the area identified by the MSPCB in their report and identified 19 persons responsible for illegal mining by recording statements of the headmen/elder men of concerned villages and thereafter nabbed those persons and recorded their respective statements. A copy of the report of the Block Level Task Force dated 18.02.2025 along with list of persons found involved in illegal sand mining is annexed herewith and marked as **ANNEXURE R/5**.
9. That the perpetrators have expressed willingness to pay requisite penalties for compounding of the offences and gave undertaking not to be involved in illegal sand mining. Copies of the statements

Deputy Commissioner,  
 West Garo Hills, Tura.



X

of the village elder-men and those of the identified perpetrators are annexed herewith and marked as **ANNEXURE R/6 (Colly)**.

10. That along with Block Level Task Force, the Forest Department has seized all the illegally mined sand available on the sites indicated by the MSPCB and the Task Force on 17.02.2025 and upon prayer of the offenders, compounding orders have been passed indicating the compounding fee. Copies of all seizure orders and indemnity bonds furnished by the offenders are not being annexed for sake of brevity which shall be produced as and when directed by this Hon'ble Tribunal. A copy of one of the seizure memo dated 17.02.2025 is annexed herewith and marked as **ANNEXURE R/7**.

11. That consequently, the office of the Divisional Forest Officer, who is authorized under Section 23A of the MMDR Act, 1956 for compounding of offences committed under the MMDR Act, 1956 had passed compounding orders against the offenders who have expressed willingness to pay penalty and compound the offences vide orders dated 25.02.2025, directing payment of the compounding fee within one month, failing which the offence reports shall be forwarded to competent courts for further criminal action against them. Copies of all compounding orders and are not

  
Deputy Commissioner,  
West Garo Hills, Tura.





being annexed for sake of brevity which shall be produced as and when directed by this Hon'ble Tribunal. A copy of one of the compounding orders dated 25.02.2025 is annexed herewith and marked as **ANNEXURE R/8**.

12. That the unclaimed illegally mined sand, seized in the above operation, has now been put to auction vide auction notice dated 24.02.2025 and shall be disposed of in accordance with law and the money realized shall be deposited with Government exchequer. A copy of auction notice issued by the office of Divisional Forest Officer, West & South-West Garo Hills dated 24.02.2025 is annexed herewith and marked as **ANEXURE R/9**.

13. That apart from the above proceedings initiated after the orders passed by this Hon'ble Tribunal, several persons have been apprehended, and seizures of vehicles, equipment and sand has been taken in the past also. A list of offences reported qua illegal mining and transportation of sand under jurisdiction of Divisional Forest Officer, West & South-West Garo Hills in last six-months is annexed herewith and marked as **ANNEXURE R/10**.

14. That it is most respectfully submitted that the District Administration is making all efforts to spread awareness and sensitize people of the nearby villages about nuances of illegal and

Deputy Commissioner,  
West Garo Hills, Tura.





unregulated sand mining. The local villagers used to indulge in small-scale sand mining as the only source of income for them in rainy season when agricultural activities cannot be carried out. Recently, one of the villagers has applied for grant of sand mining lease and has been accorded letter of intent by the State Government on 15.12.2023, renewed on 31.01.2025, and Environmental Clearance by SEIAA on 19.07.2024 and is awaiting further clearances from MSPCB and State Government for grant of lease. Once, legal sand mining commences in the area it will provide employment to local villagers who were indulged in illegal activities earlier. Copies of Letter of Intent issued by the State Government dated 15.12.2023 and 31.01.2025 are annexed herewith and marked as **ANNEXURE R/11 (Colly)**. A copy of the Environmental Clearance issued by SEIAA, Meghalaya dated 19.07.2024 is annexed herewith and marked as **ANNEXURE R/12**.

15. That in addition to the above action and efforts, the office of Deputy Commissioner, West Garo Hills, Tura had issued order under Section 163 of Bhartiya Nagarik Surakhsha Sanhita (BNSS), 2023 dated 17.02.2025 prohibiting any sand mining activity without obtaining necessary permissions required in law to carry

  
Deputy Commissioner,  
West Garo Hills, Tura.





out such activities. A copy of order issued by the office of Deputy Commissioner, West Garo Hills, Tura dated 17.02.2025 is annexed herewith and marked as ANNEXURE R/13.

16. That it is most respectfully submitted that the State of Meghalaya is making all efforts to curb illegal mining in the State and spreading awareness to encourage the tribal population to carry on mining activities only by obtaining necessary permissions in accordance with law. The aforesaid affidavit may kindly be taken on record in compliance of the orders passed by this Hon'ble and the matter may be disposed of with appropriate directions.

It is prayed accordingly.

*Identified by*  
*Smt. S. Laloo*  
*(Smt. S. Laloo)*  
*Advocate, Shillong*

*[Signature]*  
**DEPONENT**  
Deputy Commissioner,  
West Garo Hills, Tura.

**VERIFICATION:**

Verified at Shillong on this 27<sup>th</sup> day of February 2025 that the content of the above affidavit is true and correct to the best of my knowledge and belief based on official records of the Government of Meghalaya and that nothing is false and nothing material is concealed therefrom.



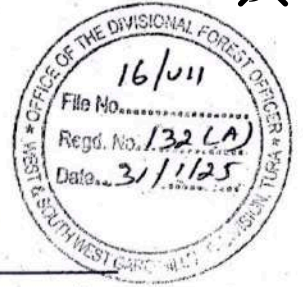
*[Signature]*  
**DEPONENT**  
Deputy Commissioner,  
West Garo Hills, Tura.

Solemnly Affirmed before me this Day on 27-02-2025  
The deponent is identified by Smt. S. Laloo Advocate  
I Certify that the contents of the Affidavit are read over and Explained to the Deponent who verified the same before me.

*[Signature]*  
**Queenborn Lamare**  
**NOTARY**  
**East Khasi Hills District**  
**Reg. No. 22720**



**GOVERNMENT OF MEGHALAYA**  
**OFFICE OF THE RANGE FOREST OFFICER**  
**HOLLAIDANGA FOREST RANGE:: HOLLAIDANGA**



Memo No. HD/102 (Sand) /2024-25/324,

Dated Hollaidanga, the 31/01/2025

From: The Range Forest Officer  
 I/C Hollaidanga Forest Range

To

The Divisional Forest Officer  
 West & South West Garo Hills (T) Division, Tura

Sub: O.A No.919/2024 on Illegal sand mining in Chibinang, West Garo Hills District  
 reg

Ref: No.MSPCB/TB-98/2024/2024-25/18

Sir,

With reference to the subject cited above, I have the honour to report you that as per your verbal order at your Office Chamber on 30<sup>th</sup> Jan/ 2025 regarding Illegal sand mining in Chibinang Area, West Garo Hills District. On 31<sup>st</sup> Jan 2025 I went for inspection along with my staff to the illegal spot. During my inspection, no one was seen at the spot extracting the sand. However, at different locations as mentioned in the report, some of the illegally extracted sands are still remaining at the site and no one had come to claim the sand. The GPS Location and Photograph of the place of Illegally extracted sand are enclosed herewith.

This is for favour of your kind information and necessary action.

Enclosed:

1. List of Illegal sand mining in Chibinang area.
2. Photograph and Location

Yours faithfully

**Range Forest Officer**  
**I/c Hollaidanga Range**  
**West Garo Hills.**

**List of Illegal Sand mining in Chibinang area, West Garo Hills District**

Sl. No.	Name	Location	Lat Long	
			Phone	GPS
1.	(Unknown)	Bholarbhita, Chibinang	N = 25° 879,75 E = 090° 072,91	N = 25° 52,784 E = 090° 04,373
2.	(Unknown)	Bholarbhita, Chibinang	N = 25° 879,63 E = 090° 073,18	N = 25° 52,775 E = 090° 04,391
3.	(Unknown)	Bholarbhita, Chibinang	N = 25° 878,99 E = 090° 074,14	N = 25° 52,738 E = 090° 04,446
4.	(Unknown)	Bholarbhita, Chibinang	N = 25° 876,669 E = 090° 074,67	N = 25° 52,603 E = 090° 04,481
5.	(Unknown)	Bholarbhita, Chibinang	N = 25° 86,997 E = 090° 07,487	N = 25° 52,200 E = 090° 04,494
6.	(Unknown)	Bholarbhita, Chibinang	N = 25° 869,20 E = 090° 076,41	N = 25° 52,151 E = 090° 04,582
7.	(Unknown)	Bholarbhita, Chibinang	N = 25° 868,204 E = 090° 077,865	N = 25° 52,138 E = 090° 04,675
8.	(Unknown)	Chibinang - Agia Road Bridge	N = 25° 862895 E = 90° 083932	N = 25° 51,463 E = 090° 05,023
9.	(Unknown)	Bholarbhita, Chibinang	N = 25° 873,55 E = 090° 078,52	N = 25.52414° E = 090.04714°
10.	(Unknown)	Bangalkhata, Chibinang	N = 25.872772° E = 90.078768°	N = 25.52221° E = 090.04436°
11.	(Unknown)	Bangalkhata, Chibinang	N = 25.864998 E = 90.084612°	N = 25.51540° E = 090.05045
12.	(Unknown)	Bangalkhata, Chibinang	N = 25.865135° E = 90.084705°	N = 25.51545° E = 090.05050°
13.	(Unknown)	Bangalkhata, Chibinang	N = 25.865347° E = 90.084928°	N = 25.51553° E = 090.05056°
14.	(Unknown)	Bangalkhata, Chibinang	N = 25.865660° E = 90.085110°	N = 25.51565° E = 090.05064°
15.	(Unknown)	Bangalkhata, Chibinang	N = 25.866082° E = 90.085297°	N = 25.51579° E = 090.05070°
16.	(Unknown)	Bangalkhata, Chibinang	N = 25.866678° E = 90.085580°	N = 25.52001° E = 090.05080°
17.	(Unknown)	Bangalkhata, Chibinang	N = 25.866740° E = 90.085542°	N = 25.52004° E = 090.05080°
18.	(Unknown)	Bangalkhata, Chibinang	N = 25.866930° E = 90.085517°	N = 25.52010° E = 090.05080°
19.	(Unknown)	Bangalkhata, Chibinang	N = 25.867197° E = 90.085625°	N = 25.52019° E = 090.05083°
20.	(Unknown)	Near Rongai Valley Dam	N = 25.858272° E = 90.085540°	N = 25.51297° E = 090.05079°

  
 Range Forest Officer  
 I/c Holiadanga Range  
 West Garo Hills.



1. Phone = N = 25.87975° E = 090.0721

GPS = N = 25.52784° E = 090.04373

Comments :

Approximately 2.5 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



2. Phone = N = 25.87963° E = 090.07318

GPS = N = 25.52784° E = 090.04373

Comments : Approximately 1.3 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



3. Phone: N = 25.87899° E = 090.07414°

GPS: E = 25.52738° E = 090.04446°

Comments :

Approximately 2.00 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



4. Phone: N = 25.87666° E = 090.07467°

GPS: N = 25.52603° E = 090.04481

Comments :

Approximately 1.00 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



5. Phone: N = 25.86997° E = 090.07487°

GPS: N = 25.52200° E = 090.04494°

Comments :

Approximately 0.55 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



6. Phone: N = 25.86920° E = 090.07641°

GPS: N = 25.52151° E = 090.04582°

Comments :

Approximately 0.5 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



7. Phone: N = 25.868204° E = 090.077865°

GPS: N = 25.52138° E = 090.04675°

Comments :

Approximately 1.00 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



8. Phone: N = 25.862895° E = 90.083932°

GPS: N = 25.51463° E = 090.05023°

Comments :

Approximately 2.5 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



9. Phone: N = 25.87355° E = 090.07852°

GPS: N = 25.52414 E = 090.04714°

Comments :

Approximately 0.4 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



10. Phone: N = 25.872772° E = 90.078768°

GPS: N = 25.52221° E = 090.04436°

Comments :

Approximately 2.1 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



11. Phone: N = 25.864998° E = 90.084612°

GPS: N = 25.51540° E = 090.05045°

Comments :

Approximately 1.00 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



12. Phone: N = 25.865135° E = 90.084705°

GPS: N = 25.51545° E = 090.05050°

Comments:

Approximately 4.5 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



13. Phone: N = 25.865347° E = 90.084928°

GPS: N = 25.51553° E = 090.05036°

Comments:

Approximately 9.7 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



14. Phone: N = 25.865660° E = 90.085110°

GPS: N = 25.51565° E = 090.05064°

Comments :

Approximately 2.00 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.

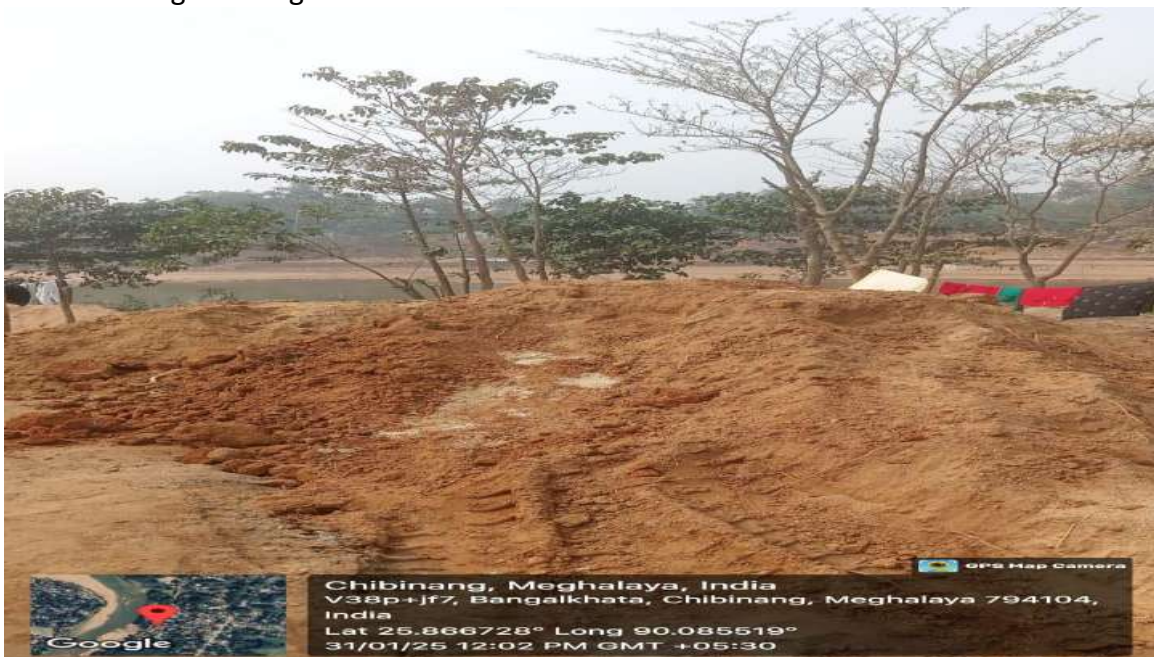


15. Phone: N = 25.866082° E = 90.085297°

GPS : N = 25.51579° E = 090.05070°

Comments :

No Stock of minor mineral ( Sand) was found at the spot, however after inspection it was seen that illegal mining of sand use to occur at the mentioned location.



16. Phone: N = 25.866678° E = 90.085580°

GPS: N = 25.52001° E = 090.05080°

Comments :

Approximately 14.00 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



17. Phone : N = 25.866740° E = 90.085542°

GPS: N = 25.52004° E = 090.05080°

Comments :

Approximately 2.55 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



18. Phone: N = 25.866930° E = 90.085517°

GPS: N = 25.52010° E = 090.05080°

Comments :

Approximately 4.5 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



19. Phone: N = 25.867197° E = 90.085625°

GPS: N = 25.52019° E = 090.05083°

Comments:

Approximately 1.8 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and Reported as unclaimed seizure.



20. Phone: N = 25.858272° E = 90.085540°

GPS: N = 25.51297° E = 090.05079°

Comments :

Approximately 1.3 Cubic Meter of Sand was found at the spot. However, no one claimed for the stock and it is seized and kept as unclaimed seizure.



**Additional Comments:**

Location No.12 to 19 area belongs to Gaon Bura of Bangalkhata Village, Named Shri: Sofiquil Islam Bepari he was not present at the time of inspection as he was out of station ( inform by his neighbour). No one was willing to co-operate when we asked around the passer by for the name of the culprits who were extracting the sand illegally. The whole community of Chibinang area is involved in illegal mining as their means of livelihood.



GOVERNMENT OF MEGHALAYA  
DEPARTMENT OF FORESTS & ENVIRONMENT  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
West & South-West Garo Hills (T) Division, Tura



No. B/16/VII/DLFT/ 314

Dated Tura, the 7<sup>th</sup> Feb., 2025.

To,

The Deputy Commissioner,  
-Cum-  
Chairman, District Level Task Force,  
West Garo Hills Tura.

**Sub:** Minutes of the meeting of District Level Task Force to check illegal mining and transport of minor minerals held at Chamber of Deputy Commissioner, West Garo Hills, Tura on 06.02.2025.

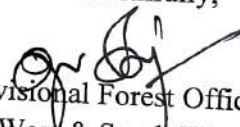
Sir,

With reference to the subject cited above, please find herewith attached minutes of the meeting of District Level Task Force to check illegal mining and transport of minor minerals held at Chamber of Deputy Commissioner, West Garo Hills, Tura on 06.02.2025.

This is for favour of your kind information and necessary action.

**Enclosed:** As above.

Yours faithfully,

  
Divisional Forest Officer,  
West & South West  
GaroHills(T) Division, Tura

-Cum-


Member secretary

District Level Task Force.

Dated Tura, the 7<sup>th</sup> Feb., 2025.

**Memo No. B/16/VII/DLFT/ 315-20**  
**Copy information and necessary action to:**

1. The Superintendent of Police, West Garo Hills, Tura.
2. The District Transport Officer, West Garo Hills, Tura.
3. The Member Secretary, Meghalaya State Pollution Control Board.
4. The Executive Engineer, Water Resources Department, West Garo Hills.
5. The Divisional Mining Officer, Williamnagar.
6. Shri. Parnison B. Marak, Dy. SP(Retired).

  
Divisional Forest Officer,  
West & South West  
GaroHills(T) Division, Tura

-Cum-

Member secretary

District Level Task Force.

Forestilla,  
Tura - 794 002

Phone: 03651 295492

Email: garohillsdiv@gmail.com



## Minutes of the Meeting of the District Level Task Force

**Date:** 06.02.2025

**Time:** 12:00 AM

**Venue:** Office Chamber of the Deputy Commissioner, Tura

### Attendees:

The list of officials and members present in the meeting is attached as **Annexure-A**.

### Proceedings:

The meeting was chaired by Shri. Jagdish Chelani IAS, Deputy Commissioner-cum-Chairman of the District Level Task Force (DLTF). He welcomed all officials present and emphasized the mandate and objectives of the committee, which include:

1. **Prevention of Illegal Mining:** The DLTF is responsible for identifying and preventing unauthorized mining activities within the district.
2. **Monitoring of Transportation:** The committee oversees transportation routes to ensure that minor minerals are transported legally, with all necessary permits and documentation.
3. **Enforcement of Regulations:** The DLTF enforces the Meghalaya Minerals (Prevention of Illegal Mining, Transportation, and Storage) Rules, 2022, which provide a framework for curbing illegal activities related to minor minerals.
4. **Interdepartmental Coordination:** The DLTF facilitates coordination among departments such as Police, Forest, Transport, and Mining to ensure a unified approach against illegal mining.

### Key Discussion Points:

The Chairman addressed various issues related to the illegal mining of minor minerals, particularly illegal sand mining. Key concerns discussed include:

- **Environmental Impact:** Illegal sand mining leads to riverbed degradation, loss of aquatic habitats, increased flooding risks, infrastructure damage, and disruption of local ecosystems. The Chairman emphasized the need to curb such activities in the district.
- **Recent National Green Tribunal (NGT) Case:** The Chairman referred to the recent case registered by the New Delhi Bench of the Tribunal under Original Application No. 919/2024/PB, based on the news article titled "*Barricade Illegal Sand Mining Poses Threat to WGH Riverbank*" published in *The Shillong Times* on 29.06.2024.
  - The article highlighted the erosion of riverbanks near the Rongai Valley Project in Chibinang, West Garo Hills, Meghalaya. It alleged that a barricade in the middle of the river, near the proposed dam site, was exacerbating soil erosion and facilitating uncontrolled illegal sand mining.

Shri. Ganesan P IFS, Member Secretary of DLTF was asked to update the committee on recent progress regarding the case. The Member Secretary apprised the members that:

- The Meghalaya State Pollution Control Board (MSPCB) conducted an inspection and identified 20 locations suspected of illegal sand mining.



- A formal letter was sent to the Deputy Commissioner, West Garo Hills, and the Divisional Forest Officer (DFO), West and South West Garo Hills, requesting verification and confirmation of these locations.
- The inspection, led by the In-Charge Range Forest Officer of Hollaidange Range, found that:
  - Some sites were located on privately owned premises.
  - The remaining sites were along riverbanks, but the public was uncooperative in identifying landowners.

#### **Field Visit Report:**

Shri Baggio Ch. Momin MFS, Assistant Conservator of Forests (ACF), West & South West (T) Garo Hills Division, Tura, shared findings from his field visit to Chibinang on 06.02.2025, where:

- 52.5 CuM Quantity of illegally mined sand has been seized, for which nobody has claimed. Hence, the same will be legally auctioned and the revenue will be deposited.
- Upon inquiry, no individual disclosed the identities of those involved.
- The Nokma or Gao Bura of the area was unavailable for questioning.

#### **Decisions Taken:**

After thorough deliberation and inputs from the DFO, ACF, and Superintendent of Police, the following resolutions were made:

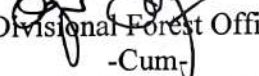
1. **Formation of a Block-Level Task Force (BLTF):**
  - Members of the DLTF will nominate officials to constitute an Ad-hoc Block-Level Task Force, headed by the Block Development Officer (BDO) of Demdema C & RD Block.
  - The BLTF will investigate and identify individuals involved in illegal sand mining based on the MSPCB report and other illegal mining activities.
  - The BLTF will submit a report within one week for further action.
2. **Environmental Compensation:**
  - The MSPCB shall compute and collect Environmental Compensation from 17 offenders who were previously issued closure notices and the offenders who were going to be identified by the BLTF.
3. **Investigation of Illegally Mined Sites:**
  - If the illegal mining site is located on riverbanks or community land, the concerned Gao Bura/Nokma must be thoroughly investigated, as they have the authority to grant land access under their A'king jurisdiction.
4. **Legal Procurement of Minor Minerals:**
  - All government departments involved in construction activities must ensure that minor minerals are sourced from legal suppliers so as to promote legal Sand mining.

**Additional Recommendations:**

- The Member Secretary highlighted that the district lacks legal sand mining leases or quarry permits, which leads to the procurement of sand for government projects from illegal sources, discouraging potential applicants from obtaining legal mining leases.
- To address this, the committee proposed raising public awareness about the negative impacts of illegal sand mining and the legal process for obtaining mining leases.
- The Chairman directed the Forest Department to identify and engage an agency to assist the public in securing legal sand mining leases.

It was decided that the next meeting will be scheduled after the Block-Level Task Force submits its report on this matter.

The meeting concluded with a vote of thanks to the Chair.

  
Divisional Forest Officer,  
-Cum-  
Member Secretary, DLFT  
West and South West  
Garo Hills, Meghalaya.



## Attendance Sheet for the meeting of District Level Task Force (DLTF) for the NGT case

Date: 06.02.2025 at 12 pm

Place: Office Chamber, Deputy Commissioner, West Garo Hills

S.No	Name and Designation	Signature
1.	Shri. Jagdish Chelani IAS., Deputy Commissioner cum Chairman, West Garo Hills	
2.	Shri. Ganesan P IFS., Divisional Forest Officer cum Member Secretary, West and South West Garo Hills	
3.	Shri A. T. Sangma, IPS SP, WGH Tura	
4.	Shri Ringstam A Sangma, MVI, Jue	
5.	Sri Parnison B marak DYSO. (Retd)	
6.	Baggio Monin MFS, ACF WBSWGH(T) Div.	
7.	Bitopi G. Monin, FR Statistical Range.	
8.		
9.		



## ANNEXURE R/3



GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DEPUTY COMMISSIONER, WEST GARO HILLS:: TURA  
PH. NO. – 03651-223835(O), 221179 (F).  
Email: [dc-wgh-meg@nic.in](mailto:dc-wgh-meg@nic.in)/[dc-wgh@nic.in](mailto:dc-wgh@nic.in)/[dc.tura@gmail.com](mailto:dc.tura@gmail.com)

**ORDER**Dated Tura, the 11<sup>th</sup> February 2025

No.PA.10/NGT/2022/25:- As decided during the District Task Force Committee meeting held on 6<sup>th</sup> February 2025 in the office of the Deputy Commissioner, Tura the Block Level Task Force is hereby constitute to check Illegal Mining and transport of minor minerals at Chibinang under Demdema Block:

1.	Shri Cheman D Shira, MCS, Block Development Officer/Executive Magistrate, Demdema C&RD Block	Chairman for Block Level
2.	Shri Sengnang T Sangma, C.I. (West), Phulbari	Member
3.	Shri Baggio Ch Momin, MFS, Assistant Conservator of Forest	Member Secretary
4.	Shri Twilight T Sangma, Enforcement Inspector, District Transport Office	Member
5.	Representative of Meghalaya State Pollution Control Board	Member
6.	Smti Lily Siljak G Momin, Sub-Divisional Officer, Water Resources	Member

Duties of the Block Level Task Force Committee:

1. The Block Level Task Force Committee shall keep regular watch over mining activities to minor minerals and movement of minor mineral in the block and shall meet atleast once in a month to take stock of the situation.



2. Take steps to prevent illegal mining/quarrying and transport of minor minerals (Sand, boulderstone, stones, gravel etc).
3. To collect/review information/cases/issues to illegal mining/quarrying of minor minerals.
4. Recommend revoking mining lease or environmental clearance in case of minor minerals where the conditions of Mining Lease or Environmental Clearance has been violated.

Yours faithfully,

Jagdish Chelani, IAS  
Deputy Commissioner,  
West Garo Hills, Tura.

**Memo No.PA.10/NGT/2022/25-A**

**Dated Tura, the 11<sup>th</sup> February 2025**

**Copy to:**

1. The Member Secretary, Meghalaya State Pollution Control Board, 'ARDEN' Lumpynggad – 793014.
2. The Superintendent of Police, West Garo Hills, Tura for information and necessary action.
3. The Divisional Forest Officer (Territorial) Division, West & South West Garo Hills for information and necessary action.
4. The Joint Director, District Mineral Resources, Branch Tura, West Garo Hills, Tura for information and necessary action.
5. The District Transport Officer, West Garo Hills, Tura for information and necessary action.
6. Executive Engineer, Water Resources, West Garo Hills, Tura for information and necessary action.
7. Shri Terence D Marak, Member, District Level Task Force for information and necessary action.
8. Shri P.B. Marak, Member, District Level Task Force for information and necessary action.
9. All the members concerned for information and necessary action.
10. Guard File.

Deputy Commissioner,  
West Garo Hills, Tura.



## ANNEXURE R/4

GOVERNMENT OF MEGHALAYA  
OFFICE OF THE DISTRICT MAGISTRATE  
WEST GARO HILLS:: TURA

e-mail: [dc-wgh@nic.in](mailto:dc-wgh@nic.in)

Phone: 03651 - 223835

Office Order  
Dated Tura, the 11<sup>th</sup> February 2025

**No. PA.10/NGT/2022/26-A:** In view of the Recent NGT Case News Item appeared in The Shillong Times, dated 29.06.2024 titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank", the Members of Block Level Task Force Committee is hereby assigned to conduct joint inspection on the suspected 20 (twenty) locations of illegal sand mining is identified during the inspection of Meghalaya State Pollution Control Board (MSPCB). The Action Taken Report of the joint inspection to be submit to the office of the undersigned within 7 (seven) days.



(Jagdish Chelani, IAS)  
District Magistrate,  
West Garo Hills, Tura.

Memo No. PA.10/NGT/2022/26-A

Dated Tura, the 11<sup>th</sup> February, 2025

Copy to:

1. The Member – Secretary, Meghalaya State Pollution Control Board, "ARDEN" Lumpynggad, Shillong 793014.
2. The Superintendent of Police, West Garo Hills, Tura for information and necessary action.
3. Block Development Officer, Demdema C & RD Block, West Garo Hills for information and necessary action.
4. The Divisional Forest Officer (Territorial) Division & Member – Secretary, DLTF, West & South West Garo Hills, Tura to instruct the Members of the Block Level Task Force to conduct Joint Inspection.
5. The Joint Director, District Mineral Resources, Branch Tura, West Garo Hills, Tura for information.
6. The District Transport Officer, West Garo Hills, Tura for information and necessary action.
7. Executive Engineer, Water Resources, West Garo Hills, Tura for information and necessary action.
8. Shri Terence D. Marak, Member, District Level Task Force for information.
9. Shri P. B. Marak, Member, District Level Task Force for information.
10. All Members of the Block Level Task Force for information and necessary action.
11. Guard File.



District Magistrate.  
West Garo Hills, Tura.



# ANNEXURE R/5

30

**GOVERNMENT OF MEGHALAYA  
OFFICE OF THE BLOCK DEVELOPMENT OFFICER DEMDEMA C & RD BLOCK  
WEST GARO HILLS.**

No. DEM.118/NGT/2024-2025/

Dated: Demdema the 18<sup>th</sup> February 2025

To: The Deputy Commissioner,  
West Garo Hills, Tura.

Subject: Submission of detail report on recent NGT Case News item appeared in The Shillong Times dated 29-06-24 title Barricade illegal sand mining pose treat to West Garo Hills riverbank.

Reference: No. PA.10/NGT/2022/26-A dated: 11<sup>th</sup> February 2025

Sir,

With reference to the subject cited above, I am to submit herewith the detail report on recent NGT Case News item appeared in The Shillong Times dated 29-06-24 title Barricade illegal sand mining pose treat to West Garo Hills river inspected by Block Level Task Force Committee.

This is for favour of your information and necessary action.

Encl: As stated above.

Yours faithfully,

  
Block Development Officer/  
Executive Magistrate  
Demdema C & RD Block  
&  
Chairman  
Block Level Task Force Committee  
West Garo Hills



### **Inspection Report**

In pursuant of the District Magistrate's Order for joint inspection on suspected 20 (twenty) locations identified by the Meghalaya State Pollution Control Board, Shillong of illegal sand mining in Chibinang Area under Demdema Block, vide Office Order No. PA.10/NGT/2022/26-A Dated 11<sup>th</sup> February 2025, a field inspection was conducted on 14<sup>th</sup> & 17<sup>th</sup> February 2025 by the Block Level Task Force as Constituted on 11<sup>th</sup> February 2025 vide order No. PA.10/NGT/2022/25. The findings of the joint inspection and enquiry are as follows:

#### **Observations:**

1. On the time of inspection, no one was seen extracting the sand and also on enquiry, it is found that the illegal extraction of sand was not carried out since the previous inspection by Meghalaya State Pollution Control Board. Whereas, the illegally extracted sand was visible at all the given 20 (twenty) locations at the banks of the river Ringgi.
2. The 20 (twenty) locations fall under the Gaon Buras of 3 (three) Localities, viz., Puskunipara, Bholabhita and Bangalkhata localities.
3. It appears that the mining was done largely using a cane basket carried by local individual and few by using pumping machines directly from the bank of the river Ringgi.
4. It is also informed by the Gaon Buras/ local people that the extracted Sand is used mainly use for construction purposes at local level.
5. The lists of names along with GPS locations and quantities of extracted sand present at the time of inspection have been enclosed as Annexure – I.
6. Sheet pile or Iron Barricade observed installed in the middle of the Ringgi River near the abandoned dam has distracted the flow of the river, but it is not possible to establish the fact that it is linked with the illegal Sand mining in the areas.


#### **Identification of the perpetrators:**

1. During the inspection on 14<sup>th</sup> February, 2025 certain individuals were identified with the help of the GaonBuras, however many operators have fled upon the arrival of inspection team from the village due to which it is not possible to identify the perpetrator in person by the inspection team.
2. Second joint inspection was conducted on 17<sup>th</sup> February, 2025 in coordination with local Gaon Buras, during this joint inspection, all the perpetrators came forward and accepted that they were involved in the illegal sand mining except for one location which was mentioned at Sl. No. 15 at Annexure – I.
3. Almost all the people involved with the illegal sand mining have confessed and accepted the allegations against them about illegal sand mining. They apologize for the same and are willing to pay the penalties imposed upon them by the authority as stated in their statement.
4. The Gaon Buras have expressed their willingness to help the inspection team in identifying the persons involved in illegal sand mining in their locality as and when required by the inspection team. The statements of Gaon Buras are enclosed herewith as Annexure – II (A, B &C).

#### **Actions taken:**

1. All the perpetrators have been identified by the joint inspection team.
2. Quantifying the amount of sand present in those locations as mentioned in Annexure – I
3. The statements of the perpetrators were recorded and illegally mined sand were seized by the Forest Department as per the rules and regulations. Statements are attached at Annexure – III(A to R). The seizer lists and indemnity bond prepared by the Forest Department are also attached here at Annexure – IV (A to S).
4. Inspection team have sensitized the local people and Gaon Buras those present during the time of inspection about the legal process for sand mining as well as impact on environment particularly to the river due to illegal extraction of sand from the river.
5. Inspection team has also directed the local people and Gaon Buras to inform the authority if they find any illegal sand mining in the area immediately.



  
 (Chetan D. Shira, MCS)  
 BDO/Executive Magistrate,  
 Demdema/C&RD Block  
 &

Chairman,  
 Block Level Task Force Committee.

  
 (Bagga Ch Momin, MFS)  
 Assistant Conservator of Forest,  
 &  
 Member Secretary,  
 Block Level Task Force Committee.

  
 (Sengnang T Sangma)  
 C.I. (West) Phulbari  
 Member,  
 Block Level Task Force Committee.

  
 (Twilight T Sangma)  
 Enforcement Inspector, DTO  
 Member,  
 Block Level Task Force Committee.

  
 Representative of Meghalaya State Pollution  
 Control Board  
 Block Level Task Force Committee.

(Lily Siljak G Momin, SDO)  
 Water Resources,  
 Member,  
 Block Level Task Force Committee.



**List of Illegal Sand mining detected in Chibinang Area.**

Sl. No.	Name & Address	Location	Qty.	Lat Long	
				Phone	GPS
1.	Lt. Mettik Sheik, S/O. Lt. Akbar Ali Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya	Puskanipara Chibinang	3.00 m <sup>3</sup>	N = 25° 879,75 E = 090° 072,91	N = 25° 52,784 E = 090° 04,373
2.	Shri: Abdul Baten, S/O Lt. Somed Mollah Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya	Puskanipara Chibinang	1.5 m <sup>3</sup>	N = 25° 879,63 E= 090° 073,18	N = 25° 52,775 E = 090° 04,391
3.	Shri: Biju Mondal, C/O Bala Boax Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya	Puskanipara Chibinang	2.55 m <sup>3</sup>	N = 25° 878,99 E= 090° 074,14	N = 25° 52,738 E = 090° 04,446
4.	Shri: Alomgir Ahmed. S/O, Shri: Johirul Hoque Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya	Puskanipara Chibinang	1.5 m <sup>3</sup>	N=25° 876,669 E= 090° 074,67	N = 25° 52,603 E = 090° 04,481
5.	Shri: Saha Zamal Sheik ( Lengra), S/O. Shri: Khalek Sk Vill: Bholarbhita P.O: Chibinang, P.S: Phulbari Dist: West Garo Hills Meghalaya	Bholarbhita, Chibinang	1.00 m <sup>3</sup>	N = 25° 86,997 E= 090° 07,487	N = 25° 52,200 E = 090° 04,494
6.	Shri: MD.Monirul Islam, S/O, Shri: MD. Abul Hussain Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	0.5 m <sup>3</sup>	N = 25° 869,20 E = 090°076,41	N = 25° 52,151 E = 090° 04,582
7.	Shri: Aminur Islam, S/o Shri: Obejudin Sheik Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	1.5 m <sup>3</sup>	N=25° 868,204 E=090°077,865	N = 25° 52,138 E = 090° 04,675
8.	Shri: Abul Hussain, S/O Shri: Kosar Ali Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata Chibinang Agia road Bridge	3.00 m <sup>3</sup>	N = 25°862895 E = 90°083932	N = 25° 51,463 E = 090° 05,023
9.	Shri: Rashidul Rahman, S/O Shri: Fojor Rahman P.O: Bholarbhita, P.S: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata Chibinang	0.5 m <sup>3</sup>	N = 25° 873,55 E = 090°078,52	N = 25.52414° E = 090.04714°
10.	Shir: Abdul Rakhif Sarkar, S/O Lt, Abdul Bari Sarkar, Vill: Bholarbhita P.O: Bholarbhita. PS: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	2.5 m <sup>3</sup>	N =25.872772° E = 90.078768°	N = 25.52221° E = 090.04436°

11.	Shri: Nazir Hussain, S/O Shri: Moyjuddin Sk Vill: Bholarbhita, P.O, Bholarbhita P.S: Phulbari Dist: West Garo hills Meghalaya	Bangalkhata, Chibinang	1.5 m <sup>3</sup>	N = 25.864998 E = 90.084612°	N = 25.51540° E = 090.05045
12.	Shri: Rakibul Islam, S/O Shri Atowar Ali Vill: Charbatapara P.O: Moulakandi, P.S. Phulbari Dist: West Garo Hill Meghalaya	Bangalkhata, Chibinang	5.00 m <sup>3</sup>	N =25.865135° E =90.084705°	N = 25.51545° E = 090.05050°
13.	Shri: Rakibul Islam, S/O Shri Atowar Ali Vill: Charbatapara P.O: Moulakandi, P.S. Phulbari Dist: West Garo Hill Meghalaya	Bangalkhata, Chibinang	10.00m <sup>3</sup>	N =25.865347° E =90.084928°	N = 25.51553° E = 090.05056°
14.	Shri: Zaidul Islam, S/O: Misparuddin Vill: Bangalkhata P.O: Bholarbhita, P.s: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	2.5 m <sup>3</sup>	N =25.865660° E =90.085110°	N = 25.51565° E = 090.05064°
15.	<b>Unknown</b>	Bangalkhata, Chibinang	<b>Nil</b>	N =25.866082° E =90.085297°	N = 25.51579° E = 090.05070°
16.	Shri: Sopiql Islam Mullah, S/O, Shri: Ajit Mollah Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	15.00m <sup>3</sup>	N =25.866678° E =90.085580°	N = 25.52001° E = 090.05080°
17.	Shri: Sopiql Islam Mullah, S/O, Shri: Ajit Mollah Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	3.00 m <sup>3</sup>	N =25.866740° E =90.085542°	N = 25.52004° E = 090.05080°
18.	Shri: Ohedur Sk, S/O Shri: Abdul Samed Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	5.00 m <sup>3</sup>	N =25.866930° E =90.085517°	N = 25.52010° E = 090.05080°
19.	Shri: Saha Zamal Sheik ( Lengra), S/O. Shri: Abdul Khalek Vill: Bholarbhita, P.O: Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya	Bangalkhata, Chibinang	2.00 m <sup>3</sup>	N =25.867197° E =90.085625°	N = 25.52019° E = 090.05083°
20.	Shri: Abdul Kalam, C/O.Rohman Ali Vill: Kaimbatapara P.O Bholarbhita P.S : Phulbari Dist: West Garo Hills Meghalaya	Near Rongai Valley Dam	1.5m <sup>3</sup>	N =25.858272° E =90.085540°	N = 25.51297° E = 090.05079°

I, Smti Motior Rahman, s/o Athaj Kalimuddin SK, R/o Pushkurnipara, P.O Bholarpita P.S phulbari age about 40 yrs old states that :-

I am Gaon Para of Pushkurnipara Village. The illegal sand mining was going on in my village since long time back. Earlier mining was done manually by the labourers but 4-5 yrs back pumping machine have been using to mine sand. All the people who involved in the sand mining are from our village only. and I personally know them since childhood. I am willing to help the authority in identifying the location as well as the owner of the location as and when required. Lt. Mattik SK s/o Lt. Akbar Ali Pushkurnipara who used to mine the sand have died in the first week of February, 2025. Other five people who are involved in illegal sand mining are given by me as follows :-

Motior Rahman

Motior Rahman  
Gaon Para  
Vill. Pushkurnipara  
West Garo Hills (Megh)

1. Shri Abdul Baten s/o H. Abdul Samed  
Mollah
2. Shri Biju Sheikh, s/o Dapri
3. Alamgir Ahmed s/o Johirul Islam.
4. Monu Sheikh, s/o Abul Hussain
5. Aminur Islam s/o Obeyudin Sheikh

I have also informed them to stop the mining and now they have stopped the mining operation.

R.O & A.C.

Mohor Rahman

Mohor Rahman 17/12/25  
Gaon Bura  
Vill. Pushkarnipara  
West Garo Hills (Megh)

I Shri Sayed Hussain, S/o Lt. Abed Ali  
Dewani R/o Bholarbhita P.O. Bholarbhita  
P.S. Phulbari aged about 60 yrs old states  
that:-

I am Gaon Bura of Bholarbhita village.

I am aware that sand mining is  
happening in my village since long time  
back. All people involved in mining are  
all local from my village only. I know  
all the people involved ~~to~~ in my village  
since childhood. I am willing to  
help the authority in identifying the  
location as well as the owner of all  
the location as and when required.  
Shri Rakhif Sarkar, S/o Lt. Abdul Bari Sarkar  
is involved in illegal sand mining in my  
village. I am aware about Shri Saha  
Zamal Sheikh S/o Lt. Abdul Khalek R/o Bholarbhita  
is also operating illegal sand mining from  
my village. I have also told him to stop  
the mining and he had stopped accordingly.

R. O. A. E  
Sayed Hussain  
Gaon Bura

Bholarbhita, Barshibanda &  
Goladigli-II, P.O. Bholarbhita  
P.S. Phulbari, Dist. West Garo Hills  
Meghalaya

Sayed Hussain

Gaon Bura

Bholarbhita, Barshibanda &  
Goladigli-II, P.O. Bholarbhita  
P.S. Phulbari, Dist. West Garo Hills  
Meghalaya

I, Shri Sopiql Islam s/o Lt. Ponir Bebari  
R/o Bangalkata (East) P.O Bholarbhita P.S  
Phulbari age about 30 yrs old states  
that:-

I am Gaon Bura of Bangalkata (East)  
village. I am aware about the illegal  
sand mining in my village since last  
2-3 years back. All the locations where  
sand mining are being carried out in my  
village, I have help to identify all the location  
to the inspection team. I have asked all  
the people involved in illegal mining to  
stop the same and they have stopped  
also. I am willing to help the authority  
in identifying the people and location of  
illegal sand mining as and when required.  
If any illegal mining start in my village  
then I will report to the authority  
at once.

R.O & A.C

Sopiql Islam

Gaon Bura  
Sopiql Islam  
East Bangalkata and Chikman  
P.O Bholarbhita P.S  
Phulbari  
S/o Ponir Bebari  
R/o Bangalkata East.

I, Shri Surot zamal Sheikh S/o Eman Ali' R/o  
Pushkurnipara P.O Bhdarbhita P.S Phulbari  
age about 29 yrs old states that :

I am son-in-law of Lt. Mettik Sheikh.  
My father-in-law died in the first week of  
February, 2025. My father-in-law was involved  
in the extraction of sand from the Ruggi  
River. but after asked by Gann Bura, the  
mining has been stopped. I am willing to  
take responsibility of all the penalties incurred  
for the mining of sand on behalf of my  
late father-in-law. I have also accepted that  
sand mining was illegal. I want to ask  
forgiveness for the same.

R. D & A.C.

Surot zamal Sheikh  
(Surot zamal Sheikh)  
S/o Eman Ali'  
R/o Pushkurnipara  
Phulbari.

I, Shri Abdul Batew, S/o Abdur Samad R/o, Pushkurnipara P.O Bhotarbhita P.S Phulbari aged about 62 yrs old states that :-

I have sand mining operation at Pushkurnipara village but I have stopped the operation after Gaon Bura asked me to do so. I will not do this again and I also want to ask for forgiveness for the illegal mining of sand. I am also willing to pay all the penalties that the authority imposed upon me.

R.O & A.C

স্বঃ জংবু জসসেন

(Abdul Batew)  
S/o Abdur Samad  
R/o Pushkurnipara,

③ Biju Mondal.

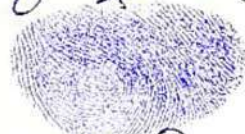
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I Shri, Biju Mondal  
S/o Bala Boax  
R/O Pushkunipara. P.O Bholarbitha P.S Phulbari age about 30  
yrs old states that: -

I have sand mining operation at Pushkunipara village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O & A.C



L.T. I of

(Biju Mondal)

S/o Bala Boax

R/o Pushkunipara.

I Shri, Alomgir  
S/o Johurul Hoque  
R/O Pushkenipara P.O Bholarbitha P.S Phulbari age about 27  
yrs old states that: -

I have sand mining operation at Pushkenipara village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R. O & A. C

Alomgir  
(Alomgir)  
s/o Johurul Hoque  
R/O Pushkenipara.

5

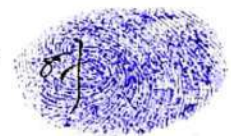
512

42

I Shri, Saha Jamal Sh  
S/o Khalak Sh  
R/O Bholarbitha P.O Bholarbitha P.S Phulbari age about 40  
yrs old states that: -

I have sand mining operation at Bhangalata (East) village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.D. L A.C.

L.T.1 

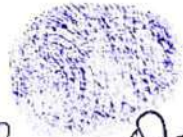
(Shri Saha Jamal Sh)  
S/o Khalak Sh.  
R/O Bholarbitha



I Shri, Md. Monirul Islam  
S/o Md. Abul Hossain  
R/O Pushkunipara P.O Bholarbitha P.S Phulbari age about \_\_\_\_\_  
yrs old states that: -

I have sand mining operation at Pushkunipara village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura. I have done this business in partnership with Shri Aminur Islam B/o Obayuddin SK. Hence we both, are responsible for the same. We have operated in two locations in Pushkunipara village,

R. O & A. C

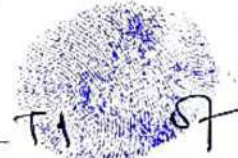
AT I  of

(Md Monirul Islam)  
S/o Md Abul Hossain  
R/o Pushkunipara.

I Shri, Aminur Islam  
S/o Obeyuddin Sk  
R/O Pushkunipara P.O Bholarbitha P.S Phulbari age about 26  
yrs old states that: -

I have sand mining operation at Pushkunipara village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura. I have done this business in partnership with Shri MD. Monirul Islam. Hence we both are responsible for the same. We have operated in two locations in Pushkunipara village

R. O & A. C

LT1  07

(Aminur Islam)  
S/o Obeyuddin Sk  
R/O Pushkunipara.

(2)  
I Shri, Abul Hossain  
S/o Kosar Ali Sh  
R/O Bangalkata P.O Bholarbitha P.S Phulbari age about 58  
yrs old stated that: -

I have sand mining operation at Bangalkata village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R. O E A. C

Abul Hossain

(Abul Hossain)

S/O Kosar Ali Sh

R/O Bangalkata

9

I Shri, Rashidul Rahman  
 S/o Fojon Rahman  
 R/O Bangalkata P.O Bholarbitha P.S Phulbari age about 25  
 yrs old states that: -

I have sand mining operation at Bangalkata village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O. & A.C

Rashidul

(Shri Rashidul Rahman)

S/O Fojon Rahman)

R/O Bangalkata

(10)  
 I Shri, Abdul Rakif Sarkar  
 S/o Abdul Bari Sarkar  
 R/O Bholabitha P.O Bholarbitha P.S Phulbari age about 28  
 yrs old states that: -

I have sand mining operation at Bholabitha village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O & A.C  
 Abdul Rakif Sarkar  
 (Abdul Rakif Sarkar)  
 S/o Abdul Bari Sarkar  
 R/O Bholabitha.

(11)

I Shri, Nazim Hussain  
 S/o Moyjuddin Sh  
 R/O Bholarbitha P.O Bholarbitha P.S Phulbari age about 38  
 yrs old states that: -

I have sand mining operation at Bangalkata village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

RO & AC

L.T.I of

(Shri Nazim Hussain)  
 S/o Moyjuddin Sh.  
 R/O Bholarbitha

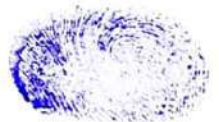
(17)

I Shri, Rakibul Rahman  
 S/o Atowan Ali  
 R/O Charbatapara P.O Bholarbitha P.S Phulbari age about 26  
 yrs old states that: -

I have sand mining operation at Bangalkak village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O & A.C

L.T.I of



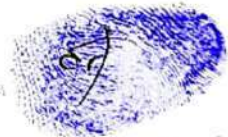
(Shri Rakibul Rahman)  
 S/o Atowan Ali  
 R/O Charbatapara.

13

I Shri, Rakibul Rahman  
 S/o Atowar Ali  
 R/O Charhatapna P.O Bholarbitha P.S Phulbari age about 26  
 yrs old states that: -

I have sand mining operation at Bangal kata village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O. & A.C

L.T.I. 

(Shri Rakibul Rahman)  
 S/o Atowar Ali  
 R/O Charhatapna

(14) I Shri Masud Khondokar S/o Zaidul Islam  
R/o Bangalkata P.O Bholasbilita P.S Phulbari  
age about 23 yrs old states that.

I am eldest son of Zaidul Islam.

My father Shri Zaidul Islam is currently working in Nongal, East Garo Hills District as labourer. My father have sand mining business at Bangalkata village but it has been stopped operating after Gaon Bura have order as to stop it.

I want to ask forgiveness for our illegal sand mining on behalf of my father and I will take full responsibility for the same. I am also willing to pay all the penalties that will be imposed upon us on my father's behalf.

R. O & A. C

Masud Khondokar

(Masud Khondokar)  
S/o Zaidul Islam  
R/o Bangalkata.

16  
 I Shri, Sofiqul Islam Mollah  
 S/o Ajit Mollah  
 R/O Bangalkata P.O Bholarbitha P.S Phulbari age about 48  
 yrs old states that: -

I have sand mining operation at Bangalkata village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O E A.C

Sofiqul Islam Mollah  
 (Shri Sofiqul Islam Mollah)  
 S/o Ajit Mollah  
 R/O Bangalkata.

(17)

I Shri, Sofique Islam Mollah  
S/o Ajit Mollah  
R/O Bangalkata P.O Bholarbitha P.S Phulbari age about 48  
yrs old states that: -

I have sand mining operation at Bangalkata village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O. & A.C

Sofique Islam mollah  
(Shri Sofique Islam Mollah)  
S/o Ajit Mollah  
R/O Bangalkata

(18)

I Shri, Dhedan Sh  
 S/o Abdul Samad  
 R/O Bangalkata P.O Bholarbitha P.S Phulbari age about 57  
 yrs old states that: -

I have sand mining operation at Bangalkata village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O. & A.C

L.T.I. 

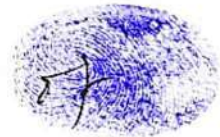
(Shri Dheden Sh.)  
 S/o Abdul Samad  
 R/O Bangalkata

(19)  
 I Shri, Saha Jamal Sh  
 S/o Khalak Sh  
 R/O Bholarbitha P.O Bholarbitha P.S Phulbari age about 45  
 yrs old states that: -

I have sand mining operation at Bholarbitha (East) village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R. O & A. C

L T I



(Shri Saha Jamal Sh)

S/o Khalak Sh.

R/O Bholarbitha.

(20)

I Shri, Abdul Kalam  
 S/o Rohman Ali  
 R/O Kaimbatpara P.O Bholarbitha P.S Phulbari age about 56  
 yrs old states that: -

I have sand mining operation at Rongai Valley village but I have stopped the operation after Gaon Bura has asked me to stop it. I will not do this again and I have also want to apologise for the illegal sand mining I have done in my village. I am also willing to pay all the penalties that the authority imposed upon me. I have identified and verified the site along with Gaon Bura.

R.O. & A.C

১৮/১০/২০১৫

(Shri Abdul Kalam)  
 S/o Rohman Ali  
 R/O Kaimbatpara

# ANNEXURE R/7

## SEIZURE LIST



I Shri: Sujit Marak designation Arrestor I  
Hollaidanga Revenue Station/ Range have this day 17-02-2025  
 at about 2.45 pm seized

The following property of Shri:/Smt. Rakibul Rahman  
 S/O Shri Atowar Ali Vill. Charbalapara  
 P.O. Moulakandi P.S. Phulbari  
 District West Garo Hills

In the presence of following witness (es) for an Offence committed by him/her/them in Illegal  
sand mining at Bangalkata  
 at place under \_\_\_\_\_

Under Section 21(4) of the Mines and Minerals (Development & Regulation) Act 1957 (MMDR) read with Rule 36 of Meghalaya Minor Mineral Concession Rules, 2016 ( read as MMMCR).

The seized property has been recorded by me in the L.M.B. Page no. \_\_\_\_\_

And I have kept the seized property under Departmental custody/Shri: Rakibul Rahman

S/O Shri Atowar Ali Vill. Charbalapara  
 P.O. Moulakandi P.S. Phulbari Dist. West Garo Hills

After obtaining the Indemnity Bond in proper form.

**LIST OF SEIZED PROPERTY:**

1. Sand - 5<sup>m<sup>3</sup></sup>

**Witness (es)**

Sopiqul Islam  
 Gaon Bura  
 Sopiqul Islam  
 East Bangalkhata and Chibinang area  
 West Garo Hills (Megh.)

Reviewed  
 by  
Rakibul Rahman

Rakibul Rahman  
 Signature of Accused person

Signature of Seizure Officer

Sujit Marak  
 Range Forest Officer  
 V.C. Hollaidanga Range  
 West Garo Hills



INDEMNITY BOND

Whereas the Forest Officer, Shri. Sujit Marak - Forester In charge Hollaidanga Range has seized the following property valued at \_\_\_\_\_ (Rupees \_\_\_\_\_) only and

required a security in the sum of Rs. \_\_\_\_\_ of which taking over the custody of the same for the protection and placing at the disposal of any Forest Authority of the Court whenever valid upon. I Shri, Rakibul Rahman S/o Shri Howar Ali

P.O. Moulakandi P.S. Phulbari  
Vill Charbalapara Dist. West Garo Hills become a

security and do hereby bind myself my hires and executed to the President of Union Govt. Of India to produce the properties specified below and if any default on my doing so or my failure inability to produce and place the said properties. I bind my self my hire and executor to pay the President of the Union Govt. Of India the sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_)

\_\_\_\_\_ ) only or any other sum not exceeding the money as the Forest authority or the Court may judge.

List of seized property:-

1, Sand - 5<sup>m3</sup>

Witness (es)

Sopikul Islam

Gaon Bura  
Sopikul Islam  
Gast Bangalkheta and Chibinsang etc.  
West Garo Hills

as of  
Rakibul Rahman

Signature of Zimadar

Executed by me

[Signature]

Range Forest Officer  
I/c. Hollaidanga Range  
West Garo Hills

Received  
as of  
Rakibul Rahman



**SEIZURE LIST**

I Shri: Sujit Marak designation Forester - I,  
Hollaidanga. Revenue Station/ Range have this day 17.02.2025  
at about 2:30 PM seized

The following property of Shri:/Smt. Rakibul Rahman  
S/O. Sri. Alwan Ali, Vill. Charbatapara.  
P.O. Maulakandi, P.S. Phulbari,  
District West Garo Hills,

In the presence of following witness (es) for an Offence committed by him/her/them in Illegal  
Sand Mining at Bangalkata.  
at place under \_\_\_\_\_

Under Section 21(4) of the Mines and Minerals (Development & Regulation) Act 1957 (MMDR) read with Rule 36 of Meghalaya Minor Mineral Concession Rules, 2016 ( read as MMMCR).

The seized property has been recorded by me in the L.M.B. Page no. \_\_\_\_\_

And I have kept the seized property under Departmental custody/Shri: Rakibul Rahman  
Vill. Charbatapara.  
P.O. Maulakandi P.S. Phulbari Dist. West Garo Hills,

After obtaining the Indemnity Bond in proper form.

**LIST OF SEIZED PROPERTY:**

- 1. Sand = 10 m<sup>3</sup>.

**Witness (es)**

Sopim Islam  
Gaon Bura  
Sopim Islam  
East Bangal  
Chabinang area

  
Rakibul Rahman  
Signature of Accused person

Rakibul Rahman  
Signature of Seizure Officer

  
Rakibul Rahman

Signature of Seizure Officer

S.P.  
Range Forest Officer  
I/c. Hollaidanga Range  
West Garo Hills



INDEMNITY BOND

Whereas the Forest Officer, Shri. Sujit Manak, Pr. I.,  
Hollaidanga Range. has seized the following property valued at \_\_\_\_\_  
 (Rupees \_\_\_\_\_) only and  
 required a security in the sum of Rs. \_\_\_\_\_ of which taking over the custody of the  
 same for the protection and placing at the disposal of any Forest Authority of the Court whenever valid  
 upon. I Shri, Rahibul Rahman S/o Atowar Ali,  
 P.O. Maulakandi P.S. Phulbari,  
 Vill Charbatapana Dist. West Garo Hills become a  
 security and do hereby bind myself my hires and executed to the President of Union Govt. Of India to  
 produce the properties specified below and if any default on my doing so or my failure inability to  
 produce and place the said properties. I bind my self my hire and executor to pay the President of the  
 Union Govt. Of India the sum of Rs. 10,000/- (Rupees Ten thousand  
 \_\_\_\_\_) only or any other  
 sum not exceeding the money as the Forest authority or the Court may judge.

List of seized property:-

1. Sand = 10,000 m<sup>3</sup>.

Witness (es)

Sopiqul Islam

Gaon Bata

Sopiqul Islam

East Bangalhat and Chibinang area  
West Garo Hills (Mogh)



Rahibul Rahman  
Signature of Zimadar

Executed by me

Spi

Range Forest Officer  
I/c. Hollaidanga Range  
West Garo Hills

Received

16/5/08

Rahibul Rahman





**GOVERNMENT OF MEGHALAYA  
DEPARTMENT OF FORESTS & ENVIRONMENT  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
West & South-West Garo Hills (T) Division, Tura**



O.O. NO. 90

Dated Tura, the 25<sup>th</sup> Feb/ 2025.

### COMPOUNDING ORDER

WHEREAS, Section 23B of Mines and Minerals (Development and Regulation) Act, 1957 (henceforth read as MMDR) authorises officers to search any mineral raised in contravention of provisions of Act and rules made there under –

*“If any gazetted officer of the Central or a State Government authorised by the Central Government or a State Government, as the case may be, in this behalf By general or special order has reason to believe that any mineral has been raised in contravention of the provisions of this Act or rules made there under or any document or thing in relation to such mineral is secreted in any place or vehicle”*

AND WHEREAS, all the Forest Officers not below rank of Range Officer are authorised under Section 23 B of MMDR vide Govt. Notification No. MG.94/2011/42 dated 13.03.2019 to search any mineral which has been raised in contravention of Act and rules made there under,

AND WHEREAS, on 10<sup>th</sup> Jan, 2025, an operation carried out by the Forest staff against illegally Sand mining in the West Garo Hills District, Meghalaya.

AND WHEREAS, during a search conducted by the Forest staff along with the Block Level Task Force (BLTF) to check illegal mining of minor minerals, it was found that Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya was in possession of illegally mined sand from Rongai River, Bangalkata, Chibinang, under Demdema Block. As a result, 10.00 cum of sand was seized and placed under an indemnity bond in the name of Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya.

AND WHEREAS, Sub-section 1 of Section 4 of MMDR prohibits unlawful raising of any mineral

*“No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting licence or, as the case may be a mining lease, granted under this Act and the rules made there under”*

and Sub-Section 1A of Section of MMDR restricts any transportation of such mineral,

*“No person shall transport or store or cause to be transported or stored any mineral otherwise than in accordance with the provisions of this Act and the rules made there under,”*



**AND WHEREAS**, sub – section 4 of section 21 of MMDR read with Rule 36 of Meghalaya Minor Mineral Concession Rules, 2016 (henceforth read as MMMCR) authorises seizure of any illegally raised material-

*“Any person raises, transport or causes to be raised or transported, without any lawful authority, any mineral from any land and for that purposes, uses any tool, other thing shall be liable to be seized by an officer or authority specially empowered in this behalf.”*

**AND WHEREAS**, the Forest Officer not below rank of Forest Guard has been authorised under sub-section 4 of section 21 of MMDR vide Govt. Notification No. MG./94/2011/40 dated 13.03.2019 to seize any mineral, which has been raised, transported or caused to be raised or transported, without any lawful authority from any land together with any tool, equipment, vehicle or any other thing used in such unlawful raising or transportation of any mineral specified in Schedule III of the MMMCR, which mentions Sand (others) at Sl.No.30,

**AND WHEREAS**, Forest Officer has seized Sand of illegally Sand mining on 10<sup>th</sup> Jan, 2024.

**AND WHEREAS**, Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya., has appeared before undersigned, accepted the charges and has submitted the petition for case compounding through Goan Bura of the village stating that he will not repeat such illegal activity in future,

**AND WHEREAS**, Sub-section 1 of section 23 A of MMDR provides for compounding of such offences,

*“Any offence punishable under this Act or any rule made there under may, either before or after the institution of the prosecution, be compounded by the person authorised under section 22 to make a complaint to the court with respect to that offence, on payment to that person, for credit to the Government of such sum as that person may specify”*

**AND WHEREAS**, the Divisional Forest Officer has been authorised under of Section 22 of MMDR vide Govt. Notification No. MG. 94/2011/41 dated 13.03.2019, to file written complaint in the Court and so authorized to compound offences,

THUS, in exercise of power vested by the Government to compound the offences, undersigned hereby directs to Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya.to make payment of Government dues and Compounding Fee, as fine, details given in the table below-

Particulars	Rate (per Cu.m) Sand 10 Cu.m	Total Amount	Head /Account Number for payment	Mode of Payment
Forest Royalty	Rs. 110.00	Rs. 1100.00	“8782-103-Forest Remittance”	Cash/Treasury Challan/Cheque



Shalaya Minor General Reclamation and (10% of PWD Schedule Rate)	Rs. 69.00	Rs.690.00	A/C No. 0158104000053923 IDBI Bank Shillong Branch IFSC Code:IBKL0000158	NEFT/RTGS
DMF (30% of Forest Royalty)	Rs.33.00	Rs.330.00	Axis Bank bearing A/C No. 923010033785517 IFSC Code: UTIB0000682 Bank & Branch: Axis Bank Tura Branch.	NEFT/RTGS
Mineral Cess	Rs. 30.00	Rs.300.00	Cess shall be paid in the District Office of the Directorate Mineral Resources through treasury to the head of account: 0853-Non Ferrous Mining and Metallurgical Industries - 104-Mines Department (03) Cess on minerals.	Cash/Treasury Challan/Cheque
Compounding Fee/Fine -	7 times of the royalty, MMMRF, DMF and Mineral cess.	Rs. 9240.00	"8782-103-Forest Remittance"	Cash/Treasury Challan/Cheque
	<b>Total -</b>	<b>Rs. 10560.00</b>		

On payment of the above mentioned amounts, the offence stands compounded under Mines and Minerals (Development and Regulation) Act, 1957 Sub-section 1 of Section 23A, and as per Sub-section 2 of Section 23A no proceeding or further proceeding as the case may be, will be taken against the offender in respect of the offence so compounded and materials involved in the offence shall be released.

If the office of undersigned does not receive all or any one payment from above mentioned payments or their receipts within **one month** from receipt of this letter, the complaint under Section 4 & 21 of MMDR will be filed, and stands it is not compounded through this order, for which the legal proceeding will go through the Court.

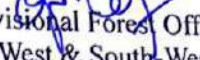
Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura

Memo No.A/X/3/165

Dated Tura, the 25<sup>th</sup> Feb/2025.

Copy to :-

The Conservator of Forests (WL&amp;T), Garo Hills Circle, Tura for kind information.

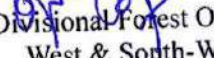
  
 Divisional Forest Officer,  
 West & South-West  
 Garo Hills (T) Division, Tura

Memo No.B/X/3/444-48

Dated Tura, the 25<sup>th</sup> Feb,2025.

Copy to :-

1. **The Range Forest Officer, Hollaidanga Range** for information and necessary action. He is directed to submit the report along with the Xerox copy of Challan, RTGS etc., of payment made by the accused on case compounding.
2. The Account Section for information and necessary action.
3. **Shri. Rakibul Islam, S/O Shri Atowar Ali**, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya, for information and necessary action. He is warned not to repeat such illegal activity in future.
4. **Shri. Salgrang M Sangma, Revenue Section**, for kind information and necessary action.
5. The O.O.File.

  
 Divisional Forest Officer,  
 West & South-West  
 Garo Hills (T) Division, Tura



GOVERNMENT OF MEGHALAYA  
DEPARTMENT OF FORESTS & ENVIRONMENT  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
West & South-West Garo Hills (T) Division, Tura



O.O. NO. 91

Dated Tura, the 25<sup>th</sup> Feb/ 2025.

### COMPOUNDING ORDER

WHEREAS, Section 23B of Mines and Minerals (Development and Regulation) Act, 1957 (henceforth read as MMDR) authorises officers to search any mineral raised in contravention of provisions of Act and rules made there under –

*"If any gazetted officer of the Central or a State Government authorised by the Central Government or a State Government, as the case may be, in this behalf By general or special order has reason to believe that any mineral has been raised in contravention of the provisions of this Act or rules made there under or any document or thing in relation to such mineral is secreted in any place or vehicle"*

AND WHEREAS, all the Forest Officers not below rank of Range Officer are authorised under Section 23 B of MMDR vide Govt. Notification No. MG.94/2011/42 dated 13.03.2019 to search any mineral which has been raised in contravention of Act and rules made there under,

AND WHEREAS, on 10<sup>th</sup> Jan, 2025, an operation carried out by the Forest staff against illegally Sand mining in the West Garo Hills District, Meghalaya.

AND WHEREAS, during a search conducted by the Forest staff along with the Block Level Task Force (BLTF) to check illegal mining of minor minerals, it was found that Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya was in possession of illegally mined sand from Rongai River, Bangalkata, Chibinang, under Demdema Block. As a result, 5.00 cum of sand was seized and placed under an indemnity bond in the name of Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya.

AND WHEREAS, Sub-section 1 of Section 4 of MMDR prohibits unlawful raising of any mineral

*"No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting licence or, as the case may be a mining lease, granted under this Act and the rules made there under"*

and Sub-Section 1A of Section of MMDR restricts any transportation of such mineral,

*"No person shall transport or store or cause to be transported or stored any mineral otherwise than in accordance with the provisions of this Act and the rules made there under,"*



**AND WHEREAS**, sub – section 4 of section 21 of MMDR read with Rule 36 of Jharkhand Minor Mineral Concession Rules, 2016 (henceforth read as MMMCR) authorises seizure of any illegally raised material-

*“Any person raises, transport or causes to be raised or transported, without any lawful authority, any mineral from any land and for that purposes, uses any tool, other thing shall be liable to be seized by an officer or authority specially empowered in this behalf.”*

**AND WHEREAS**, the Forest Officer not below rank of Forest Guard has been authorised under sub-section 4 of section 21 of MMDR vide Govt. Notification No. MG./94/2011/40 dated 13.03.2019 to seize any mineral, which has been raised, transported or caused to be raised or transported, without any lawful authority from any land together with any tool, equipment, vehicle or any other thing used in such unlawful raising or transportation of any mineral specified in Schedule III of the MMMCR, which mentions Sand (others) at Sl.No.30,

**AND WHEREAS**, Forest Officer has seized Sand of illegal transportation of Sand on 10<sup>th</sup> jan/ 2025.

**AND WHEREAS**, Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya., has appeared before undersigned, accepted the charges and has submitted the petition for case compounding through Goan Bura of the village stating that he will not repeat such illegal activity in future,

**AND WHEREAS**, Sub-section 1 of section 23 A of MMDR provides for compounding of such offences,

*“Any offence punishable under this Act or any rule made there under may, either before or after the institution of the prosecution, be compounded by the person authorised under section 22 to make a complaint to the court with respect to that offence, on payment to that person, for credit to the Government of such sum as that person may specify”*

**AND WHEREAS**, the Divisional Forest Officer has been authorised under of Section 22 of MMDR vide Govt. Notification No. MG. 94/2011/41 dated 13.03.2019, to file written complaint in the Court and so authorized to compound offences,

THUS, in exercise of power vested by the Government to compound the offences, undersigned hereby directs to Shri. Rakibul Islam, S/O Shri Atowar Ali, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya.to make payment of Government dues and Compounding Fee, as fine, details given in the table below-

Particulars	Rate (per Cu.m) Sand 5 Cu.m	Total Amount	Head /Account Number for payment	Mode of Payment
Forest Royalty	Rs. 110.00	Rs. 550.00	“8782-103-Forest Remittance”	Cash/Treasury Challan/Cheque



nalaya Minor neral Reclamation und (10% of PWD Schedule Rate)	Rs. 69.00	Rs.345.00	A/C No. 0158104000053923 IDBI Bank Shillong Branch IFSC Code:IBKL0000158	NEFT/RTGS
DMF (30% of Forest Royalty)	Rs.33.00	Rs.165.00	Axis Bank bearing A/C No. 923010033785517 IFSC Code: UTIB0000682 Bank & Branch: Axis Bank Tura Branch.	NEFT/RTGS
Mineral Cess	Rs. 30.00	Rs.150.00	Cess shall be paid in the District Office of the Directorate Mineral Resources through treasury to the head of account: 0853-Non Ferrous Mining and Metallurgical Industries - 104-Mines Department (03) Cess on minerals.	Cash/Treasury Challan/Cheque
Compounding Fee/Fine -	7 times of the royalty, MMRF, DMF and Mineral cess.	Rs. 8,470.00	"8782-103-Forest Remittance"	Cash/Treasury Challan/Cheque
	<b>Total -</b>	<b>Rs. 9,680.00</b>		

On payment of the above mentioned amounts, the offence stands compounded under Mines and Minerals (Development and Regulation) Act, 1957 Sub-section 1 of Section 23A, and as per Sub-section 2 of Section 23A no proceeding or further proceeding as the case may be, will be taken against the offender in respect of the offence so compounded and materials involved in the offence shall be released.

If the office of undersigned does not receive all or any one payment from above mentioned payments or their receipts within **one month** from receipt of this letter, the complaint under Section 4 & 21 of MMDR will be filed, and stands it is not compounded through this order, for which the legal proceeding will go through the Court.


Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura

Memo No.A/X/3/ 105

Dated Tura, the 25<sup>th</sup> Feb/ 2025.

Copy to :-

**The Conservator of Forests (WL&T), Garo Hills Circle, Tura** for kind information.

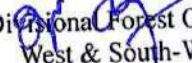
  
Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura

Memo No.B/X/3/ 444-48

Dated Tura, the 25<sup>th</sup> Feb/2025.

Copy to :-

1. **The Range Forest Officer, Hollaidanga Range** for information and necessary action. He is directed to submit the report along with the Xerox copy of Challan, RTGS etc., of payment made by the accused on case compounding.
2. The Account Section for information and necessary action.
3. **Shri. Rakibul Islam, S/O Shri Atowar Ali**, Vill: Charbatapara, P.O: Moulakandi, P.S. Phulbari, Dist: West Garo Hill Meghalaya, for information and necessary action. He is warned not to repeat such illegal activity in future
4. **Shri. Salgrang M Sangma, Revenue Section**, for kind information and necessary action.
5. The O.O.File.

  
Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura

## ANNEXURE R/9

GOVERNMENT OF MEGHALAYA  
DEPARTMENT OF FORESTS & ENVIRONMENT

OFFICE OF THE DIVISIONAL FOREST OFFICER  
West & South-West Garo Hills (T) Division, Tura

AUCTION SALE NOTICE

On the spot Auction sale of Sand and equipment used for illegal sand mining seized from various illegal extraction of sand (as per the list enclosed) in Rongai River, And Puskanipara, Chibinang under Holiaklang Range, West Garo Hills District on Feb., 2025 will be held on 12<sup>th</sup> March, 2025 at 11:00 A.M. starting from Rongai River upto Puskanipara, Chibinang on as-is-where-is basis in line with the terms and conditions laid below. The Government of Meghalaya intends to utilize the above seized quantity of Stone Boulders & Chips for meeting the legitimate domestic demand of the state. In view of this, the bids from the Government Department(s) / Government Contractors shall be given preference and accordingly the intending bidders are requested to be present at the site of auction as per schedule fixed for the purpose.

Shri. Baggio Ch. Momir, MFS Assistant Conservator of Forest and Shri Sujit M. Marak, I/c Range Forest Officer, Holiaklang Range will be conducting the auction as per the fixed date, time and place.

Terms & Conditions

1. The quantity of the Stone Boulders & Chips at the respective sites have been assessed based on ocular estimate and hence are approximate. Hence the interested bidders are advised in their own interest to inspect the lots on the day of auction before they participate in the auction. Any complaint thereafter regarding the quantity of the Stone Boulders & Chips shall not be entertained under any circumstances.
2. The bidding shall be done on per truck basis *sand measurement/pickup* for each site and the highest bid shall be accepted. The successful bidder shall pay the rate per truck quoted by him and accepted during the auction sale for the entire quantity of the Stone Boulders & Chips (to be measured after loading) lying at the given site.
3. The bid amount shall start from the offset price @242/CuM (Forest Royalty = 110, MMMRF = 69, DMF = 33, CESS = 30) which has been determined as per the legal payments.
4. 25% (Twenty-five) of the lump-sum bid value for the entire stock has to be deposited on site immediately by the successful bidder. Failure to do so shall lead to the debarment of the bidder from taking part in further auctioning.
5. The balance amount of the bid money along with Forest Royalty, DMF, CESS rate as contribution to the Meghalaya Minor Mineral Reclamation Fund shall be paid by the successful bidder in the O/O The Divisional Forest Officer, West, South & South-West Garo Hills (T) Division, Tura within 7 (seven) days from date of acceptance of bid. Failure to do so shall lead to the forfeiture of the 25% (Twenty-five) of the lump-sum bid value deposited as per clause No. 4 of the notice to the State and the lot shall be resold at the risk of the original bidder. If the sale proceeds on the resettlement are less

Forestilla,  
Tura - 794 002

Phone: 03651 295492  
Email: garohillsdiv@gmail.com



**GOVERNMENT OF MEGHALAYA**  
**DEPARTMENT OF FORESTS & ENVIRONMENT**  
**OFFICE OF THE DIVISIONAL FOREST OFFICER**  
**West & South-West Garo Hills (T) Division, Tura**



than the original bid value, the difference shall be realized in the manner the Government deems fit under the prevailing & applicable Acts & Rules.

6. The successful bidder shall obtain Transit Challan from the O/O The Divisional Forest Officer, West, South & South-West Garo Hills (T) Division, Tura before transporting the consignment within the state after making all the necessary payments.
7. The successful bidder has to remove the entire quantity within a period of 7 (seven) days from the date of issue of the Transit Challan.
8. The Forest Department, Meghalaya does not undertake to cover any loss or damage that may be caused by any agency or factor after the successful bidding is done on the site.
9. The authorized officer(s) conducting the auction has the right to accept / reject any or all the bids without assigning any reason thereof.

Divisional Forest Officer,  
 West & South-West  
 Garo Hills (T) Division, Tura

No. B/16/J11/427-30

Dated Tura, the 27<sup>th</sup> Feb., 2025.

Copy to:

1. The Deputy Commissioner -- cum -- Chairman, District Level Task Force, West Garo Hills, Tura for information and necessary action.
2. The Superintendent of Police, West Garo Hills, Tura for information and necessary action.
3. Shri. Baggio Ch. Momin, MFS, Assistant Conservator of Forest O/O DFO, West & South-West Garo Hills (T) Division, Tura for information and necessary action.
4. Shri Sujit M. Marak, Forester-I, I/C Hollaidanga Range (State), West & South-West Garo Hills (T) Division, Tura for information and necessary action.
5. Notice Board.

Divisional Forest Officer,  
 West & South-West  
 Garo Hills (T) Division, Tura

Forestilla,  
 Tura - 794 002

Phone: 03651 295492

Email: garohillsdiv@gmail.com

List of the unclaimed seized sand and equipment in Hollaidanga Range.

Sl. No.	Location	Seizure Date	Seized Property	Quantity	Seizure Report	Remarks
1.	Rongai River, Chibinang.	10.09.2024	Pumping Machine Bharat Shakti model no. and manufacturer not visible.	1 nos.	Letter No. HD/40(A)/2024- 25/68 dated 12.09.2024	-
			Section Pipes	5 pieces		
			P. V. C. Pipes	3 pieces		
			Sand	11.500 CuM		
2	Puskanipara, Chibinang.	18.11.2024	Pumping Machine 1. Usha: Manufacturer and model no., photocopy enclosed. 2. Bharat: Manufacturer and model no. not visible.	2 nos.	Letter No. HD/40 (A)/2024- 25/202 dated 19.11.2024	-
			Sand	2.5 CuM		
3	Puskanipara, Chibinang.	08.02.2025	Pumping Machine Model and manufacturer not visible.	1 no.	Letter No. HD/40(A)/2024- 25/341 dated 08.02.2025	-
			Sand	4.5 CuM		

  
 Divisional Forest Officer  
 West & South West  
 Garo Hills (T) Division, Tura

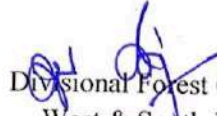
## ANNEXURE R/10

**LIST OF CASE COMPOUNDING ON ILLEGAL SAND MINING AND TRANSPORTATION OF SAND UNDER DIVISIONAL FOPREST OFFICE, WEST & SOUTH-WEST GARO HILLS (T) DIVISION, TURA. w.e.f. JUNE 2024.**

Sl. No.	Name of Accd.	Nature of Illegality	Office Order No. and Date	Amount realized on FR, MMMRF and DMF, MC and Compd. fee	Quantity	Amount Paid
1	2	3	4	5	6	7
1	Shri. Monirul Islam	Illegal transportation and mining	O.O. No. 48 Dt. 02.05.2024	Rs. 30,805/-	1.232 CuM	Amount paid.
2	Shri. Md. Abdul Ali	Illegal transportation	O.O. No. 87 Dt. 01.11.2024	Rs. 23,546/-	1.595 CuM	Amount paid.
3	Shri. Babubani Prodhan	Illegal sand mining from Rongai	O.O. No. 09 Dt. 30.01.2025	Rs. 37,026/-	3.00 CuM	Amount Not paid under validity of date.
4	Shri. Nurul Azim	Illegal sand from Rongai	O.O. No. 09 Dt. 30.01.2025	Rs. 36,400/-	1.5 CuM	-do-
5	Shri. Toyobor Rahman	-do-	O.O. No. 07 Dt. 30.01.2025	Rs. 36,400/-	1.5 CuM	-do-
6	Sk. Sahazaman	-do-	O.O. No. 08 Dt. 30.01.2025	Rs. 36,400/-	1.5 CuM	-do-
Total:				<b>Rs. 1,69,772.00</b>		

**List of the unclaimed seized sand and equipment in Hollaidanga Range.**

Sl. No.	Location	Seizure Date	Seized Property	Quantity	Seizure Report	Remarks
1.	Rongai River, Chibinang.	10.09.2024	Pumping Machine: Bharat Shakti model no. and manufacturer not visible.	1 nos.	Letter No. HD/40(A)/2024-25/68 dated 12.09.2024	
			Section Pipes	5 pieces		
			P. V. C. Pipes	3 pieces		
			Sand	11.500 CuM		
2	Puskanipara, Chibinang.	18.11.2024	Pumping Machine: 1. Usha: Manufacturer and model no., photocopy enclosed. 2. Bharat: Manufacturer and model no. not visible.	2 nos.	Letter No. HD/40 (A)/2024-25/202 dated 19.11.2024	
			Sand	2.5 CuM		
3	Puskanipara, Chibinang.	08.02.2025	Pumping Machine Model and manufacturer not visible.	1 no.	Letter No. HD/40(A)/2024-25/341 dated 08.02.2025	
			Sand	4.5 CuM		

  
 Divisional Forest Officer,  
 West & South-West  
 Garo Hills (T) Division, Tura.



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ANNEXURE R/11 (Colly)

GOVERNMENT OF MEGHALAYA  
DEPARTMENT OF FORESTS & ENVIRONMENT

OFFICE OF THE DIVISIONAL FOREST OFFICER

West & South-West Garo Hills (T) Division, Tura



75X

Memo No. B/16/VII/ 3694-98

Dated Tura, the 15<sup>th</sup> Dec., 2023.

**From:** The Divisional Forest Officer,  
West & South-West Garo  
Hills (T) Division, Tura.

**To:** Shri. Hashanuz Zaman,  
Vill: Bholarbhitā, P.O. Chibinang, P.S. Phulbari,  
West Garo Hills.

**Sub:** Letter of Intent (LoI) under the Meghalaya Minor Mineral Concession Rules, 2016 for issue of mining lease based on your application dated 12.09.2023.

With reference to the subject cited above and in pursuance to Rule 10 of the Meghalaya Minor Mineral Concession Rules, 2016, and in pursuance to the Government Notification No. FOR.135/2015/661 dated 16<sup>th</sup> November, 2016, this Letter of Intent (LoI) is being issued for the purpose of the issue of mining lease in respect of the proposed sand mining site of 0.30 Ha area located at Bangalkata, P.O. Chibinang, P.S. Phulbari, West Garo Hills, Meghalaya with the GPS co-ordinates as follows:

Point	Latitude	Longitude	Point	Latitude	Longitude
1	N. 25°51'57.36"	E. 90°05'04.52"	3	N. 25°51'54.79"	E. 90°05'04.66"
2	N. 25°51'56.83"	E. 90°05'05.69"	4	N. 25°51'54.57"	E. 90°05'03.09"

in favour *Shri. Hashanuz Zaman of vill: Bholarbhitā, P.O. Chibinang, P.S. Phulbari, West Garo Hills, Meghalaya* based on the inspection report submitted by the Range Forest Officer, Hollaidanga Range, Hollaidanga vide letter No. HD/101/2023/228 dated 28.11.2023 from the office of the undersigned, subject to the following terms and conditions:

**Terms and Conditions**

1. This Letter of Intent and subsequent issued of aforementioned mining lease shall be subject to the provisions of the Meghalaya Minor Mineral Concession Rules, 2016 as amended from time to time.
2. *Shri. Hashanuz Zaman of vill: Bholarbhitā, P.O. Chibinang, P.S. Phulbari, West Garo Hills, Meghalaya* shall be issued mining lease in respect of the proposed site with the above mentioned GPS co-ordinates located at *Bangalkata, P.O. Chibinang, P.S. Phulbari, West Garo Hills, Meghalaya* only upon satisfactory fulfilment of the requirements as stipulated in the said rules, which among others includes submission of the following documents to the office of the undersigned within a period of 6 (six) months from the date of issue of this letter of intent (LoI), failing which this letter of intent shall deemed to be cancelled:
  - Mining Plan duly approved by the Officer of the Director of Mineral Resources duly authorised by the Government for the purpose. The Mining Plan shall be prepared by a person empanelled with the Meghalaya State Government or other State Governments or the Central Government with the qualification and experience as laid down in Rule 19(2) of the Meghalaya Minor Mineral Concession Rules, 2016.
  - Environmental Clearance under the Environmental (Protection) Act, 1986 from the State Environment Impact Assessment Authority (SEIAA), as per extant rules and regulations.
  - Consent to Establish under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from the Meghalaya State Pollution Control Board, Shillong.
  - Clearance from Revenue and Disaster Management Department wherever applicable under the Meghalaya transfer of Land (Regulation) Act, 1971.
  - Self-declaration Form for due adherence of labour laws and labour safety standards.
  - Security Deposit as prescribed under Rule 15 of MMMCR, 2016.
3. Violation of any stipulated conditions as laid down under provisions of MMMCR, 2016 shall entail cancellation of the LOI.

This is for the favour of your kind information and necessary action.

*ole*

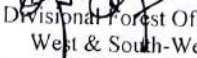
Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura

No. A/16/VII/  
Copy to:

817

The Conservator of Forests (WL&T), Garo Hills Circle, Tura, for the favour of kind information.

Dated Tura, the 15<sup>th</sup> Dec., 2023.

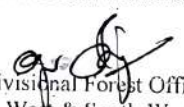
  
Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura

No. B/16/VII/  
Copy to:

3694-98

Dated Tura, the 15<sup>th</sup> Dec., 2023.

1. The Member Secretary, Meghalaya State Pollution Control Board, Meghalaya, Shillong, for the favour of kind information and necessary action.
2. The Member Secretary, State Environment Impact Assessment Authority (SEIAA), Meghalaya, Shillong for the favour of kind information and necessary action.
3. The Divisional Mining Officer, Directorate of Mineral Resources, East Garo Hills, Williamnagar, for kind information and necessary action.
4. The Range Forest Officer, Hollaidanga Range, Hollaidanga for the favour of kind information.

  
Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura.



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GOVERNMENT OF MEGHALAYA  
DEPARTMENT OF FORESTS & ENVIRONMENT  
**OFFICE OF THE DIVISIONAL FOREST OFFICER**  
West & South-West Garo Hills (T) Division, Tura



Memo No. B/16/VII/ 238

Dated Tura, the 3/ Jan., 2025.

**To:** Shri. Hashanuz Zaman  
Vill: Bholarbhita  
P.O. Chibinang & P. S. Phulbari, West Garo Hills.

**Sub:** Renewal of Letter of Intent (LoI) – Reg.

**Ref:** 1. No. B/16/VII/3694-98 dated 15/12/2023.  
2. No. B/16/VII/1281 dated 12.06.2024

With reference to the subject cited above, it is to inform you that the earlier issued Letter of Intent (LoI) under Meghalaya Minor Mineral Concession Rules, 2016 for the purpose of the issue of mining lease in respect of the proposed sand mining site of 0.30 Ha area located at **Bangalkata, P.O. Chibinang & P.S. Phulbari, West Garo Hills, Meghalaya** vide letter under reference is being renewed for period of 6 (six) months from the date of issue of this letter.  
This is for favour of your kind information and necessary action.

Divisional Forest Officer,  
West & South West Garo  
Hills(T) Division, Tura

No. A/16/VII/ 59

Dated Tura, the 3/ Jan., 2025.

**Copy to:** The Conservator of Forests (WL&T), Garo Hills Circle, Tura, for the favour of kind information.

Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura

No. B/16/VII/ 239 - 41

Dated Tura, the 3/ Jan., 2025.

**Copy to:**

1. The Member Secretary, State Pollution Control Board, Meghalaya, Shillong, for the favour of kind information and necessary action.
2. The Member Secretary, State Environment Impact Assessment Authority (SEIAA), West Garo Hills District, Tura, for the favour of kind information and necessary action.
3. The Range Forest Officer, Hollaidanga Range, Hollaidanga for the favour of kind information.

Divisional Forest Officer,  
West & South-West  
Garo Hills (T) Division, Tura.



समवेद जयते

File No: ML/SEAC/SEIAA/PP/WGH/23/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),

MEGHALAYA)

\*\*\*



ed 19/07/2024



HASHANUZ ZAMAN  
BANGALKHATA SAND MINE  
C/O ALI AKBOR SARKER, HOUSE NO. 118, BHOLARBHITA, WEST GARO HILLS,  
MEGHALAYA- 794104  
hashanuzsand@gmail.com

Subject: Grant of EC under the provision of the EIA Notification 2006-regarding.

Madam,

This is in reference to your application for Grant of EC under the provision of the EIA Notification 2006-regarding in respect of project BANGALKHATA SAND MINE submitted to Ministry vide proposal number SIA/ML/MIN/465471/2024 dated 14/03/2024.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107ML5614308N
(ii) File No.	ML/SEAC/SEIAA/PP/WGH/23/2024
(iii) Clearance Type	EC
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vi) Name of Project	BANGALKHATA SAND MINE
(vii) Name of Company/Organization	HASHANUZ ZAMAN
(ix) Location of Project (District, State)	WEST GARO HILLS, MEGHALAYA
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions	no
(xii) Applicability of Specific Conditions	yes

In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the Ministry for an appraisal by the State Expert Appraisal Committee (SEAC) in the Ministry under the provision of EIA notification 2006 and its subsequent amendments.

The above-mentioned proposal has been considered by State Environment Impact Assessment Authority(SEIAA) in



the meeting held on 10/06/2024. The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.

5. The brief about configuration of plant/equipment, products and byproducts and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEIAA are annexed to this EC as Annexure (1).
6. The SEIAA, in its meeting held on 10/06/2024, based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (2).
7. The SEIAA has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the State Expert Appraisal Committee hereby decided to grant EC for instant proposal of M/s. HASHANUZ ZAMAN under the provisions of EIA Notification, 2006 and as amended thereof.
8. The Ministry reserves the right to stipulate additional conditions, if found necessary.
9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. This issues with the approval of the Competent Authority.

#### 11. A. Standard Conditions

##### I. Statutory compliance

- 1) This Environmental Clearance (EC) is subject to orders/ Judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2) The Project proponent (PP) shall comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ petition (civil) No. 114 of 2014 in matter of Common Cause versus Union of India & ors before commencing the mining operations.
- 3) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & ors.
- 4) PP shall obtain Consent to operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to operate from the concerned State Pollution Control Board/Committee.
- 5) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 6) The Project Proponent shall obtain consents from all the concerned land owners, before start mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 7) The Project Proponent shall follow the mitigation measures provided in MoEF&CC's office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29<sup>th</sup> October 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 8) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for project.
- 9) A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 10) State Pollution Control Board shall be responsible for display of this EC letter at its Regional Office, District Industries Centre and Collector's office/ Tehsildar's office for 30 days.



11) The project Authorities should widely advertise shall be responsible for display of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional office for compliance and record.

12) The project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

13) The mining lease holders shall after ceasing mining operations, undertake re-grassing the mining areas and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc.

#### **II. Air quality monitoring and preservation**

1) The Project Proponent will undertake Ambient Air Quality Monitoring, especially on air pollution viz. PM10, PM2.5, NO<sub>2</sub>, CO and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/II, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone.

#### **III. Water quality monitoring and preservation**

1) Regular monitoring of the flow rate of the springs and perennial nullahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/ State Pollution Control Board.

2) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Development. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and state Groundwater Department/ State Pollution Control Board.

3) The Project Proponent shall undertake regular monitoring of natural water course/water resources/ springs and perennial nullahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within nearby/adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

4) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.

5) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

#### **IV. Noise and vibration monitoring and prevention**

1) The Peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

2) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining



operation. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.

3) The Project Proponent shall take measures for control of noise levels below 85 dB in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

#### **V. Mining plan**

1) The project Proponent shall adhere to the working parameters of mining plan which submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e., quantum of minerals, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, OB & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.

#### **VI. Land Reclamation**

1) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain stability of waste dumps.

#### **VII. Transportation**

1) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

#### **VIII. Green Belt**

1) The Project Proponent shall carryout plantation/ afforestation, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. Adequate budgetary provision shall be made for protection and care of trees.

#### **IX. Public hearing and human health issues**

1) The Project Proponent shall conduct Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. PP shall also carryout occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional office on half-yearly basis.

2) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anemia, and Diarrhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all



the category of workers and thereafter every five years.

3) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

#### X. Corporate Environment Responsibility (CER)

1) The activities and budget earmarked for Corporate Environment Responsibility (CER) as per Ministry's O.M No. 22-65/2017-1A. II (M) dated 01.05.2018, should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure, should be submitted to the Regional Office MoEF&CC, Shillong and the Deputy Commissioner concerned annually along with audited statement and also copy of the same be furnished to the SEIAA.

#### XI. Miscellaneous

1) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years for the purpose of monitoring land use pattern and submit a report to the SEIAA and the Regional office of the MoEF&CC, Shillong.

2) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work. Copy of the same shall be forwarded to the SEIAA.

3) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEF&CC, Regional office, Shillong, the Regional Office Central Pollution Control Board, Shillong and Meghalaya State Pollution Control Board with intimation to the SEIAA.

4) As per the State Govt. letter No.FoR.68/2014/524 dtd.14.12.2015, PP to contribute @ 10% of the sale proceeds and should be deposited to the respective Divisional Forest officer (Territorial) at the time of collection of forest royalty in the name of Meghalaya Minor Mineral Reclamation Fund (MMMRF).

5) The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions and forward a copy of the Monitoring Report to the SEIAA. The project authorities should extend full cooperation to the MoEF&CC officer(s)

6) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities. Conditions stipulated by these Statutory/Government authorities shall be complied.

#### Copy To

1. The Principal Chief Conservator of Forests and HoFF Meghalaya, Shillong, for information.
2. The Deputy Director General of Forests (C), Regional Office, N.E.Z, Ministry of Environment, Forests & Climate Change (MoEF&CC), Law-u-sib, Lumbatngan, Sawlad, Near M.T.C. workshop, Shillong- 793 021, for information and necessary action.
3. The Secretary to the Govt. of Meghalaya, Mining & Geology Dept., Shillong for information.
4. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action.
5. The Divisional Forest Officer, West, South and South West Garo Hills (T) Division, Tura for information and necessary action.
6. The Divisional Mining Officer, East Garo Hills, Williamnagar for information.
7. The Member Secretary, State Expert Appraisal Committee, Meghalaya for information.
8. The Member Secretary, Meghalaya Pollution Control Board, 'Arden', Lumpyngngad, Shillong - 793 014 for information and necessary action.

Annexure I



### 1. Specific Additional Conditions

S. No	EC Conditions
1.1	The proponent shall comply with the "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining 2020 issued by the MoEF&CC, Govt.
1.2	The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
1.3	No sand mining activity shall be carried out during the rainy days.
1.4	It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
1.5	Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
1.6	Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
1.7	Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
1.8	Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
1.9	The depth of sand mining shall not exceed 1 m and the thickness of tire sand in the mining area shall be more than 6 m even after extraction of sand.
1.10	To assess the sand thickness, the Mining & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
1.11	The trucks shall be covered with Tarpaulin to minimize dust / sand particle emissions. The proponent shall provide alternate roads for transportation of sand to avoid dust pollution & accidents to the villagers, as committed.
1.12	Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.
1.13	The project proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
1.14	Sand mining shall not be carried out below the ground water table under any circumstances.
1.15	GPS coordinates of each pillar should be carved/painted clearly on the pillars with Red colour.
1.16	A board highlighting the name of project and project proponent, location name, total area of the mine, date of issue of EC by SEIAA and CTO & CTE by MSPCB should be installed at the entrance to the mining site and clearly visible.



S. No	EC Conditions
1.17	Fencing of the boundary of site with minimum two strands of barbed wire or ordinary split bamboo fencing is to be erected all around the periphery of the approved mining area.

Annexure 2

Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
boulder stone	boulder stone	4538	Tons per Annum (TPA)	Road	

**Validity unknown**

Digitally Signed by : Badonlang Wahlang  
IFS  
Member Secretary, SEIAA

Date: 26/07/2024



File No: ML/SEAC/SEIAA/PP/WGH/92/2024  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
 (Issued by the State Environment Impact Assessment Authority(SEIAA),  
**MEGHALAYA)**

\*\*\*



Date 05/02/2025



To.

HASHANUZ ZAMAN  
 C/O ALI AKBOR SARKER, HOUSE NO. 118, BHOLARBHITA, WEST GARO HILLS,  
 MEGHALAYA

**Subject:** Grant of Corrigendum of Environmental Clearance (EC) to the proposed Project -regarding.

**Sir/Madam.**

This is in reference to your application for Corrigendum to EC submitted to Ministry vide proposal number SIA/ML/MIN/503559/2024 dated 30/10/2024.

2. The particulars of clearance granted against which the corrigendum is sought are as under:

(i) Unique Identification No.	EC24C0107ML5614308N
(ii) File No.	ML/SEAC/SEIAA/PP/WGH/92/2024
(iii) Clearance Type	Application of corrigendum- EC
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	BANGALKHATA SAND MINE
(viii) Name of Company/Organization	HASHANUZ ZAMAN
(ix) Location of Project (District, State)	MEGHALAYA
(x) Issuing Authority	MOEF&CC

3. Details of corrigendum sought vide aforesaid application are as under:

Sr.No	Description as per approved clearance	Corrigendum sought
1	In Annexure – 2 part of corrigendum (Details of Product and Corrected Detail- Name of Product Product/By By –Product ),&nbsp; In product and By-product column Product Quantity/ Capacity Unit Mode of “Boulder Stone ” given instead of that “Sand mine” will be transport/ transmission Sand Sand 4538 Ton there.&nbsp; Road &nbsp;	

4 The Ministry of Environment, Forest and Climate Change has examined the request submitted to Ministry for the aforementioned factual correction. Based on the detailed deliberation, Ministry hereby accords corrigendum to EC issued vide dated 30/10/2024 subject to compliance of Terms and conditions stipulated in aforesaid letter.



5. Hence, the word "Boulder stone" mentioned in the Details of Product in the existing EC shall be read as "Sand".

**Copy To**

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action.
2. The Divisional Forest Officer, West, South and South West Garo Hills (T) Division, Tura for information and necessary action.
3. The Member Secretary, Meghalaya Pollution Control Board, 'Arden', Lumpynggad, Shillong – 793 014 for information and necessary action.
4. The Member Secretary, State Expert Appraisal Committee, Meghalaya for information.

**Signature Not Verified**

Digitally Signed by: Badchlang Wahlang  
IFS  
Member Secretary, SE/IAA

Date: 05/02/2025



**GOVERNMENT OF MEGHALAYA**

**OFFICE OF THE DEPUTY COMMISSIONER, WEST GARO HILLS:: TURA**

**PH. NO. – 03651-223835(O), 221179 (F).**

**Email: [dc-wgh-meg@nic.in](mailto:dc-wgh-meg@nic.in)/[dc-wgh@nic.in](mailto:dc-wgh@nic.in)/[dc.tura@gmail.com](mailto:dc.tura@gmail.com)**

**Dated Tura the 17<sup>th</sup> February, 2025**

**ORDER UNDER SECTION 163 OF BNSS 2023**

**WHEREAS**, reports has been received that some people are engaging in sand mining and removal of sand from the river beds/river banks in and around Chibinang in West Garo Hills, Meghalaya without the approval/ clearance from the Ministry of Environment & Forest, Government of India or the State/District Environmental Impact Assessment Authority;

**WHEREAS**, such illegal sand mining activities without a license to extract sand from Competent Authority is in violation of the Hon'ble National Green Tribunal (NGT) order dated 5<sup>th</sup> August, 2013 in NGT case No.171 of 2013 and susequent orders and Rule 4(1) of the Meghalaya Minerals Concession Rules, 2016 thereby causes revenue loss to the State;

**WHEREAS**, such removal of sand from the river beds is causing serious threat to the aquatic life, flow of the river, forests upon river bank and most seriously to the environment of the Chibinang in West Garo Hills, Meghalaya;

**WHEREAS**, sand mining activity on either side of the rivers, upstream and downstream, is one of the causes for environmental degradation and also a threat to the bio-diversity;

**Now therefore**, in exercise of the powers conferred under **Section 163 BNSS 2023**, I **Shri. Jagdish Chelani, IAS, District Magistrate, West Garo Hills District**, do hereby pass this prohibitory Order prohibiting any person, organization, clan, or group of people, etc, from engaging in sand mining activities in and around the rivers of Chibinang in West Garo Hills, Meghalaya.

If anybody violates this order, he/she shall be prosecuted under **Section 223 BNS Act 2023** and under specific provisions of the Relevant Rules/Acts/Orders such as the Mines and Minerals (Development and Regulation) Act, 1957 the Environment (Protection) Act, 1986, the



Air (Prevention and Control of Pollution) Act, 1981, water (Prevention and Control of Pollution) Act, 1974 and the NGT order dated 5<sup>th</sup> August, 2013.

In view of the urgency of the matter, this order is passed ex-parte. However, anyone aggrieved by this order may approach the Competent Authority for modification/waiver/alteration/rescission of the Order.

Give under my Hand and Seal on this day the 17<sup>th</sup> February, 2025.



  
(Jagdish Chelani, IAS)  
District Magistrate,  
West Garo Hills, Tura.

Dated Tura the 17<sup>th</sup> February, 2025

Memo No.PA.10/NGT/2022/27

Copy to:

1. The Chief Secretary to the Government of Meghalaya, Shillong for favour of your kind information.
2. The Commissioner of Divisions for Garo Hills Region, Meghalaya, Shillong for kind information.
3. The Principal Secretary, Mining & Geology Department, Government of Meghalaya, Shillong for kind information.
4. Chairman, Meghalaya State Pollution Control Board, Meghalaya, Shillong for kind information.
5. The Superintendent of Police, West Garo Hills, Tura for information and necessary action.
6. The Divisional Forest Officer (Territorial) Division, West & South West Garo Hills for information and necessary action.

  
District Magistrate,  
West Garo Hills, Tura.



Avijit Mani Tripathi &lt;avijitmani@gmail.com&gt;

**O.A. No.170/2024 (EZ)- Affidavit on behalf of Resp. No.2- State of Meghalaya**

1 message

**Avijit Mani Tripathi** <avijitmani@gmail.com>

28 February 2025 at 15:21

To: Surendra Kumar &lt;surendra\_kr15@rediffmail.com&gt;, Anamika Pandey &lt;legumjure@gmail.com&gt;, enatoli sema &lt;enatoli@gmail.com&gt;

Sir/Ma'am,

Please find attached an advance copy of the reply being filed in the subject case on behalf of impleaded Resp. No.2- State of Meghalaya.

Regards,

Avijit Mani Tripathi

Advocate on Record

Supreme Court of India

B 17, Fourth Floor, Jangpura Extension

New Delhi-110014

Ph.011-43582788, 9958537705

**OA 170 2024 EZ Resp. No.3 affidavit.pdf**

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